

**REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW**

**IN THE MATTER OF:-**

**ORIGINAL APPLICATION NO. 512/2018**

**SHAILESH SINGH**

**VERSUS**

**STATE OF UP & ORS.**

**INDEX**

<b>Sl. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	<b>REPORT OF OVERSIGHT COMMITTEE</b>	<b>1-15</b>
2.	<b>Annexure - I</b>	<b>16-68</b>
3.	<b>Annexure - II</b>	<b>69-89</b>

**SUPPLEMENTARY REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF  
HON'BLE NATIONAL GREEN TRIBUNAL PASSED IN O.A. NO. 512/2018 IN RE:  
SHAILESH SINGH VERSUS STATE OF UP & ORS**

**I. INTRODUCTION**

The Hon'ble NGT dealing with the matter of O.A. No. 512/2018 vide order dated 10.08.2018 considered the complaint against burning and selling of e-waste and unscientific disposal of e-waste in violation of the Rules causing contamination of ground water, air pollution and soil acidification. In regard to this, UPPCB carried out an inspection and submitted the report. This is a supplementary report in continuation to the report sent by Oversight Committee regarding O.A. no. 512/2018 dated 14.08.2020.

**II. ORDERS PASSED BY HON'BLE NGT**

- Vide order dated 12.02.2019, the Hon'ble Tribunal had directed CPCB to clarify how continuous activity will be performed on the subject of EPR authorization, clarification of quantity of e-waste, system for collection of e-waste and verification of facilities to dismantlers and recyclers which components are part of the proposed action plan for handling e-waste.
- Further, vide order dated 02.09.2019, the Hon'ble Tribunal noted that CPCB has developed mechanism to identify producers who operate without EPR Authorization, for verification of quantity of e-waste collected by the producers, verification of systems provided by the producers, for collection and channelization, verification of facilities of dismantlers and recyclers for their infrastructure and records. The Hon'ble Tribunal had issued following directions:
  - CPCB should monitor the status of operationalization of the software and implementation of the action plan.
  - CPCB to work out on mechanism for recovery of environmental compensation for delay in compliance as well as the violations.
  - CPCB to conduct quarterly reviews on the status of necessary actions taken by SPCB with regard to checking of informal trading, dismantling, and recycling of waste, facilitate collection and disposal of e- waste, Governance frame work for monitoring compliance, capacity building at

district/State/CPCB level, IEC plan be firmed up and executed, and strengthen system of enforcement.

### **III. MINUTES OF MEETING BY OVERSIGHT COMMITTEE, NGT**

The Oversight Committee reviewed the compliance of directions passed by Hon'ble NGT in O.A 512 of 2018 vide meetings dated 11.02.2020 and 05.08.2020. After the discussion in the meetings, the Committee was of view that despite the scheme, e-waste is not coming to the producers in the formal sector which reflects that there is some problem in enforcement probably because of communication gap between CPCB and SPCB. The UPPCB and CPCB had no details even of authorized producers, the contact details of their collection centres. Very few inspections and verifications had been conducted and this scheme of EPR is not running properly. The detailed Minutes of the meetings are annexed as **Annexure II**.

### **IV. LATEST INSPECTION REPORT SUBMITTED BY UTTAR PRADESH POLLUTION CONTROL BOARD**

An inspection report submitted by UPPCB dated 12.10.2020 mentioned that in the first quarter of the year 2020-2021 the Board had carried out an inspection of following e-waste processing units:

- 1) M/s Electronics Waste India, Khujnavar, Ahatmal, West, Saharanpur
- 2) M/s Horizon Recycling Pvt. Ltd., Kumarhera, Dehradun Road, Saharanpur
- 3) M/s Eco traders, Plot no. 454, Rooma, Kanpur
- 4) M/s Khan Traders, B-5, Site-4, Panki Industrial Area, Kanpur
- 5) M/s Gandhi Traders, 91/103, Dalelpurwa, Kanpur
- 6) M/s Sachin Enterprises, 84/1, Plot no. 34-35, Fazalganj, Kanpur
- 7) M/s Sachin Enterprises, 123/751, Block T- 74, Pratapganj, Fazalganj, Kanpur

Out of these, M/s Khan Traders, B-5, Site-4, Panki Industrial Area, Kanpur and M/s Sachin Enterprises, 123/751, Block T- 74, Pratapganj, Fazalganj, Kanpur have a lower unit area in relation to the capacity. The board is taking actions to decrease the issued operational capacity of the said units. The abovementioned units: M/s Gandhi Traders, 91/103, Dalelpurwa, Kanpur and M/s Sachin Enterprises, 84/1, Plot no. 34-35, Fazalganj, Kanpur were not carrying out e-waste dismantling/ storage work. The rest of the abovementioned

units have reasonable unit area in relation to the capacity and they are abiding the rules of the authorization.

The Board had issued closure notice dated 30.06.2020 against M/s Hayat e-recyclers Pvt. Ltd., Plot no. F-53, M.G. Road, Hapur, M/s Greeniva Recyclers Pvt. Ltd., Plot no. G-284, Phase-1, M.G. Road, Hapur and M/s 3C Recyclers Pvt. Ltd., Plot no. G-326, M.G. Road, Hapur as per Section 5 of Environment (Protection) Act, 1986. The Board had again inspected the units on 25.08.2020. During inspection, these units were found to be non-operational. The closure orders which were given by the Board to M/s Greeniva Recyclers Pvt. Ltd., Plot no. G-284, Phase-1, M.G. Road, Hapur and M/s 3C Recyclers Pvt. Ltd., Plot no. G-326, M.G. Road, Hapur were revoked by decreasing the capacity as per the available unit area and were provided permission to operate. The Board had directed to continue the closure of M/s Hayat e-recyclers Pvt. Ltd., Plot no. F-53, M.G. Road, Hapur.

The Regional Office of Board, Ayodhya had provided the list of 04 bulk consumers who have deposited the annual returns. These include the following:

- 1) M/s Amrit Bottlers Pvt. Ltd., Dabur Semar, Ayodhya- 0.25 tonne/year
- 2) M/s Yash Paika Ltd., Darshan Nagar Ayodhya- 0.06 tonne/year
- 3) M/s N.T.P.C. Ltd. Tonda, Ambedkarnagar-05 tonne/year
- 4) M/s I.T.I. Ltd., Mankapur, Gonda- 2.91 tonne/year and 31697 Nag/year

Out of the released EPRs by CPCB, 42 EPR authorizations were received by the Board. Moreover, it is carrying out inspections of the provided EPR authorization for the compliance status as per the mandatory conditions.

UPPCB has given permission to establish 07 e-waste recycling units with a capacity of 40220 tonnes/year in the State of U.P.

A District Level Committee has been constituted under the chairmanship of District Magistrate for monitoring at district level in the State. The committee is carrying out monitoring regularly. A State Level Waste Management and Monitoring Committee has been constituted on 14.06.2019 under the chairmanship of Principal Secretary, Urban Development Department, UP.

120 unauthorized melting furnaces have been dismantled in Loni, Ghaziabad. FIR has been lodged against 16 people and 12 units in accordance to CrPC. District Administration, Moradabad has seized 6.85 tonne e-waste and 05 unauthorized godowns. UPPCB has issued closure notice to 04 unauthorized e-waste processing units. The current status of e-waste processing units as on the date of inspection is presented below:

S.no.	E-waste recycling unit	Date of inspection report	Brief description of the report
1	M/s Greeniva Recyclers Pvt. Ltd.	30.06.2020	<p>The authorized officers of Ghaziabad Regional Office had carried out the inspection of the unit on 30.05.2020 and 11.06.2020</p> <p>During inspection, the unit was found closed.</p> <p>At the time of inspection, the unit was not authorized with State board for e-waste dismantling.</p> <p>The adequacy report regarding plant and machinery installation in relation to e-waste dismantling and recycling has not been submitted by the unit.</p> <p>Also, the unit was not found to be complying with guidelines of CPCB regarding E-waste (Management) Rules, 2016.</p> <p>Therefore, the following instructions were issued:</p> <ul style="list-style-type: none"> <li>• The unit shall remain closed and it will not operate without the prior permission of State Board.</li> <li>• The unit shall ensure that it will comply with guidelines of E-waste (Management) Rules, 2016 and after the completion of the arrangement State Board should be informed which will take decision after inspection.</li> </ul>
2.	M/s Hayat e-recyclers Pvt. Ltd.	30.06.2020	<p>The authorized officers of Ghaziabad Regional Office had carried out the inspection of the unit on 30.05.2020 and</p>

			<p>11.06.2020.</p> <p>During inspection, the unit was found closed.</p> <p>At the time of inspection, the unit had permission for dismantling and recycling of 144 tonne/month e-waste and consent under Air and Water Act, but the unit was found to be carrying out 15000 MT/year e-waste dismantling and recycling which was much higher than the issued permission.</p> <p>The adequacy report regarding plant and machinery installation in relation to e-waste dismantling and recycling was not submitted by the unit.</p> <p>Also, the unit was not found to be complying with guidelines of CPCB regarding E-waste (Management) Rules, 2016.</p> <p>Therefore, the following instructions were issued:</p> <ul style="list-style-type: none"> <li>• The unit shall remain closed and it will not operate without the prior permission of State Board.</li> <li>• The unit shall ensure that it will comply with guidelines of E-waste (Management) Rules, 2016 and after the completion of the arrangement State Board should be informed which will take decision after inspection.</li> </ul>
3.	M/s 3C Recyclers Pvt. Ltd.	30.06.2020	<p>The authorized officers of Ghaziabad Regional Office had carried out the inspection of the unit on 30.05.2020 and 11.06.2020</p> <p>During inspection, the unit was found closed.</p> <p>At the time of inspection, the unit has not been found issued consent under Air and Water Act by the State Board.</p> <p>The adequacy report regarding plant and</p>

			<p>machinery installation in relation to e-waste dismantling and recycling was not submitted by the unit.</p> <p>Also, the unit was not found to be complying with guidelines of CPCB regarding E-waste (Management) Rules, 2016.</p> <p>Therefore, the following instructions were issued:</p> <ul style="list-style-type: none"> <li>• The unit shall remain closed and it will not operate without the prior permission of State Board.</li> <li>• The unit will make sure that it will comply with guidelines of E-waste (Management) Rules, 2016 and after the completion of the arrangement State Board should be informed which will take decision after inspection.</li> </ul>
4.	M/s Gandhi Traders	16.06.2020	<p>The unit has been issued permission for Old Battery Scrap: 9000 pieces/annum, E-waste: 5000 pieces/annum, Empty Barrel Scrap/ Empty Oil Barrel Scrap: 10000 pieces/annum; Jelly Filled Copper Cables: 20 MT/ year from Board headquarter vide letter dated 18.11.2014 which was valid till 17.11.2016.</p> <p>E-waste dismantling and storage is not being carried out by the unit at the said site. In regard to this, the unit had submitted a letter mentioning that the unit was issued permission by UPPCB for 3 years from 18/11/2014 for dismantling e-waste: 5000 pieces/year. After which the permission was not granted by UPPCB to the unit due to which it had stopped dealing with e-waste dismantling and storage from 17/11/2017 till date.</p> <p>At the time of inspection also, e-waste dismantling and storage work was not being done at the said site.</p>

5.	M/s Sachin Enterprises, 84/1, Plot no. 34-35, Fazalganj, Kanpur	16.06.2020	<p>E-waste dismantling and storage is not being carried out by the unit at the said site.</p> <p>In 2015, the unit had submitted a report in relation to change in location (123/751, Block-T, 74, Pratapganj, Fazalganj, Kanpur).</p> <p>The unit has been issued authority for e-waste dismantling at the new location (123/751, Block-T, 74, Pratapganj, Fazalganj, Kanpur). The unit has not been performing e-waste dismantling at its previous location.</p> <p>At the time of inspection also, e-waste dismantling and storage work was not being done at the said site.</p>
6.	M/s Sachin Enterprises, 123/751, Block-T, 74, Pratapganj, Fazalganj, Kanpur	16.06.2020	<p>The unit has been issued authorization for segregation, dismantling and refurbishing of e-waste: 2500 MT/year by the Board headquarter dated 17.11.2017 which is valid up to 16.11.2022.</p> <p>The unit has been issued conditional consent under Air and Water Act by the Board dated 05-12-2018 which is valid up to 31.12.2020.</p> <p>The unit has been issued authorization for segregation, dismantling and refurbishing of e-waste: 2500 MT/year and in a year, 300 days are working according to which the unit is assessed to carry out approximately 8.33 MT/day segregation, dismantling and refurbishing of e-waste.</p> <p>According to the guidelines of CPCB, it is mandatory to have an area of 300 m<sup>2</sup> for dismantling and storage work of 01 tonne/day e-waste. The said unit has functional area of approximately 812 m<sup>2</sup>.</p> <p>According to the guidelines of CPCB, any unit which is carrying out 8.33 MT/day of e-waste dismantling and storage needs 2500 m<sup>2</sup> area. The said unit has</p>

			<p>approximately 812 m<sup>2</sup> area which is less compared to capacity.</p> <p>The unit carries out dismantling of e-waste which generates dust and for its control an electrical component waste treatment plant is operational in the unit. For dismantling of e-waste in the unit, the parts of e-waste are placed in different-different trays.</p> <p>During the inspection, the unit was not found to be carrying out dismantling of e-waste while piles of e-waste was found in the unit.</p> <p>As per the abovementioned facts and guidelines of CPCB, it seems appropriate to amend the issued capacity of e-waste dismantling and storage authorization (2500 MT/year) of the unit and may be issued the permission for dismantling and storage of 2.5 MT/day e-waste.</p>
7.	M/s Khan Traders	16.06.2020	<p>The unit has been issued authorization for dismantling of e-waste:09 MT/day on 09.11.2015 by the Board headquarter which was valid upto 08.11.2020.</p> <p>The unit has been issued conditional consent under Air and Water Act by the Board dated 18-02-2018 which is valid up to 31.03.2024.</p> <p>The area of the said unit is approximately 527 m<sup>2</sup>. E-waste dismantling and storage is done on first floor of the unit whose area is approximately 390 m<sup>2</sup>.</p> <p>According to the guidelines of CPCB, it is mandatory to have an area of 300 m<sup>2</sup> for dismantling and storage work of 01 tonne/day e-waste.</p> <p>According to the guidelines of CPCB, unit which is carrying out dismantling and storage of 09 MT/day of e-waste needs 2700 m<sup>2</sup> area. The said unit has approximately 390 m<sup>2</sup> area which is less</p>

			<p>with respect to capacity.</p> <p>The unit carries out dismantling of e-waste which generates dust and for its control electrical component waste treatment plant is operational in the unit. For dismantling of e-waste in the unit, the parts of e-waste are placed in different-different trays.</p> <p>During the inspection, the unit was not found to be carrying out dismantling of e-waste while piles of e-waste was found in the unit.</p> <p>As per the abovementioned facts and guidelines of CPCB, it seems appropriate to amend the issued capacity of e-waste dismantling and storage authorization (09 MT/day) of the unit and may be issued the permission for dismantling and storage of 01-1.25 MT/day e-waste.</p>
8.	M/s Electronics Waste India	12.06.2020	<p>Industry carries out said e-waste manual shortening, dismantling and recycling through several firms for which the industry had obtained permission in 2018 and consent under Air and water Act by the Board. The validity of the permission was till 31.12.2019 and the established capacity of the industry was 01 MT/day.</p> <p>In 2019, the industry had applied to obtain no-objection certificate for increased capacity, dismantling as well as recycling. The present established capacity of industry is 25 tonne/day.</p> <p>During inspection, 02 dismantling sections were found in the unit. On these dismantling sections, an arrangement for air pollution control was made in the form of hood ducting along with exhaust onto which air pollution control equipment (dust collector/ bag filter) was directed to be installed as per the requirement to the concerned person of the unit.</p>

			<p>The original area of the unit was around 3000 m<sup>2</sup>. The work is under progress to increase this area to 14688 m<sup>2</sup>.</p> <p>In the premises of the industry, a dump of e-waste (03-04 tonne) and PVC scarp was found.</p> <p>The owner of the industry has informed that other units have also been proposed for dismantling and other important activities namely CRT cutter, Compressor cutter, cutting unit, PCB cutting/metal recovery etc.</p>
9.	M/s Horizon Recycling Pvt. Ltd	11.06.2020	<p>Industry carries out said e-waste manual shortening, dismantling and recycling through several firms for which the industry had obtained permission in 2016 and the unit was established after obtaining no-objection certificate as per the rules.</p> <p>For working of the unit, the board had issued conditional consent under Air and Water Act which is valid up to 31.12.2023 and also the established capacity of the industry was informed to be 12000 MT.</p> <p>At the time of inspection, 06 dismantling sections, 01 CRT cutting section, 01 compressor cutting section, 01 compressor gas recovery unit, 01 PCB processing unit, 01 ballmill, 01 diesel fired melting furnace and 01 diesel fired puff burner was found installed in the unit.</p> <p>On the 06 dismantling sections, hood ducting and dust collector were installed to control air pollution. For the insulating materials/puff generated during dismantling process, 01 puff burner is installed in the industry onto which water scrubbers are installed which are connected to the common chimney to control air pollution.</p> <p>The total plot area of the unit was</p>

			<p>reported to be approximately 15047 m<sup>2</sup> while the total number of working days in the last year was marked to be 325. During the inspection, 01 segregation/dismantling shade, 01 piled shade and office etc were found to be established in the unit. The flooring work was in progress at the time of inspection. In the premises of the industry, 1000 tonne e-waste was found to be piled up.</p>
10.	M/s Eco Traders	16.06.2020	<p>The unit has been issued authorization for dismantling e-waste-100 MT/year by the Board headquarter on 13-10-2018 which is valid up to 13-10-2023.</p> <p>The unit has been issued conditional consent under Air and Water Act by the Board dated 18-11-2016 which is valid up to 31.12.2021.</p> <p>The unit has been granted authorization for e-waste: 100 MT/year and in a year, 300 days are working according to which the unit is assessed to carry out approximately 0.33 MT/day e-waste dismantling.</p> <p>According to the guidelines of CPCB, it is mandatory to have an area of 300 m<sup>2</sup> for dismantling and storage work of 01 tonne/day e-waste.</p> <p>The said unit has functional area of around 100 m<sup>2</sup>.</p> <p>According to the guidelines of CPCB, unit which is carrying out 0.33 MT/day e-waste dismantling and storage needs area of around 100 m<sup>2</sup>. The said unit has approximately 100 m<sup>2</sup> area which is ok.</p> <p>The unit carries out dismantling of e-waste which generates dust and for its control electrical component waste treatment plant is operational in the unit.</p> <p>For dismantling of e-waste in the unit, the parts of e-waste are placed in different-</p>

			<p>different trays.</p> <p>During the inspection, the unit was not found to be carrying out dismantling of e-waste.</p> <p>On the basis of the abovementioned facts, it seems appropriate to revoke the e-waste authorization issued to the unit.</p>
--	--	--	---

The detailed inspection report with reference to OA no. 512/2018 as submitted by UPPCB is attached as **Annexure I**.

#### **V. OBSERVATIONS BY THE OVERSIGHT COMMITTEE**

As per the compliance received from UPPCB, it is apparent that board has taken actions against the units that are not complying with E-waste Management (Rules), 2016. The Committee noted that e-waste management is a persistent problem, UPPCB needs to undertake inspections in a time bound manner to ensure that all e-waste processing units comply with E-waste (Management) Rules, 2016. Moreover, it may impose penalty to the producers who do not have EPR authorization.

#### **VI. RECOMMENDATIONS**

**In view of the above, we recommend:**

1. All the producers must take EPR authorization as per E-waste (Management) Rules, 2016. After the enforcement of E-waste (Management) Rules, 2016, India has a very strict regime for e-waste collection and recycling through formal sector. Failure to obtain EPR authorization can result in penalty under EPA Rule 5(7), forfeiture of sale rights Rule 13(4) and ineligibility for imports Rule 16(6). In case of inadequate collection and channelization of e-waste generated from the end-of-life of their products, it indicates major gaps in our implementation/ enforcement system. UPPCB to identify the e-waste generating industrial units and check if they have EPR authorization. In case of default, penalty be imposed within the shortest possible time.

2. For environmentally sound management of e-waste, State must ensure allocation of proper space to the existing and upcoming industrial units for e-waste dismantling and recycling, recognition and registration of workers involved in dismantling and recycling, undertake industrial skill development activities for the workers involved in dismantling and recycling, and undertake annual monitoring to ensure health and safety of workers involved in such activities.
3. Several countries have separate waste deposition centers for domestic E-waste which helps in easy segregation of E-waste. In India, the provision for waste deposition center for domestic E-waste is mentioned under Rule 15(i) of SWM Rules which should be implemented strictly. The Committee recommends that Urban Development Department/concerned authority to ensure e-waste removal from dump sites as well as its segregation in the State without further delay.
4. Illegal recycling and processing of e-waste is concentrated in few hotspots in the State such as Seelampur in New Delhi is a hub and Loni, Baghpat and Moradabad in UP are the hotspots. We need to step up enforcement of e-waste management rules in these hotspots combining local enforcement with supervision from task force to obviate local vested interests. Lots of illegal refurbishing/recycling activities are reported in Loni, Ghaziabad which has been notified as a regulated area under GDA. Chief Secretary, UP should be directed to ensure that GDA comes out with proper urban planning of Loni which would certainly ensure that no industrial activity takes place in regulated residential areas.
5. In pursuance of the order of Hon'ble NGT, 25000MT of black powder (Leachate Residue of E-waste) in Moradabad has been temporarily shifted from the banks of River Ramganga to a temporary dump. This dump needs to be shifted to a permanent TSDF that is likely to come up at Amroha. However, the construction work for TSDF is yet to start, hence, the Chief Secretary, UP may be directed to expedite the construction of TSDF at Amroha or otherwise ensure shifting at available TSDFs. At present, the nearest TSDF are at Kanpur or Unnao (which are at a greater distance). He should also fix responsibility for the delay.
6. In many countries, **Deposit Refund Schemes** have proved to be the most effective and sustainable way to ensure that no waste is leaked into the environment. In India, there is also a provision for implementation of Deposit Refund Scheme under

Schedule-I of E-waste (Management) Rule, 2016 which ensures the collection and channelization of e-waste generated from the end of life of their products to authorized dismantlers or recyclers. It is suggested that such schemes are implemented strictly and effectively in the State.

7. An alternative way to improve the environment is the implementation of the tool **Life Cycle Assessment (LCA)** which can be used during the design phase of new electronic products to design environmental friendly products, minimize the amount of waste generated at their end of life, estimate the influence of material consumptions as well as evaluate the environmental and economic aspects. The Committee recommends that manufacturer or producers consider it while designing electronic products.
8. The major drawback in e-waste management is in awareness generation. Most of the consumers are unaware about how to dispose their electronic products once their life is completed. In such case, we must focus on IEC efforts to spread awareness amongst the consumers. In fact, some steps like information on hazards of improper handling, disposal or recycling of e-waste, instructions for handling and disposal of the equipment after its use, and affixing a clear and indelible symbol on the product or product user manual to prevent e-waste from being dropped in garbage bins containing waste destined for disposal could also be considered. Campaigns such as launched by Tech-lifestyle accessory player Adcom India titled, "*Hum E-waste Le Jayenge*"<sup>1</sup>, to spread awareness about e-waste while making individuals more informed about the social implications of e-waste and the importance to efficiently manage e-waste in an organized manner.
9. State be directed to ensure the compliance of Rule 12 (1) of E-Waste Management Rules 2016 with regard to existing as well as the upcoming industrial parks.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble

---

1. <sup>1</sup> [Adcom India launches campaign to tackle e-waste in India, Indian Television Dot Com](#)

Tribunal with a copy to the Chief Secretary, Government of UP for necessary action. The report be uploaded on the website of the committee.

25-11-2020

25-11-2020

**X** Anup Chandra Pandey

---

Dr Anup Chandra Pandey  
Member, Oversight Committee  
Signed by: ANUP CHANDRA PANDEY

**X** SVS Rathore

---

Justice SVS Rathore  
Chairman, Oversight Committee  
Signed by: SURENDRA VIKRAM SINGH RATHORE

November 25, 2020

**Annexures:** As above

Please visit our website: [oscngt.upsdc.gov.in](http://oscngt.upsdc.gov.in) for more information.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

16  
Annexure-I

H53809

Ref. No ..... /सी-6/रा-200/ E-Waste/2020

Dated 12-10-20

ई-मेल/माओ एन0जी0टी0 प्रकरण

सेवा में,

श्री आनन्द कुमार,  
एडिशनल डायरेक्टर एण्ड हेड, डब्लू0एम0-III डिवीजन,  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,  
परिवेश भवन, पूर्वी अर्जुन नगर,  
दिल्ली- 110032

विषय: माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 512/2010 शैलेश सिंह बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश के अनुपालन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड के राश दिनांक 09.10.2020 को विडियों कॉन्फेसिंग के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक विडियों कॉन्फेसिंग का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में वर्ष 2020-2021 के first quarter में बोर्ड द्वारा निम्नलिखित ई-वेस्ट प्रासेसिंग इकाईयों का निरीक्षण किया गया है:-

1. मेसर्स इलेक्ट्रॉनिक वेस्ट इण्डिया, ग्राम-खुजनावर, अहतमाल, वेहट, सहरनपुर।
2. मेसर्स होरीजन रिसाइलिंग प्रा0लि0, कुम्हारहेड़ा, देहरादून रोड, सहरनपुर।
3. मेसर्स इको ट्रेडर्स, प्लॉट नं0-454, रुमा, कानपुर।
4. मेसर्स खान ट्रेडर्स, पी-5, साइट-4, पनकी औद्योगिक क्षेत्र, कानपुर।
5. मेसर्स गौधी ट्रेडर्स, 91/103, दलेलपुरवा, कानपुर।
6. मेसर्स सचिन इण्टरप्राइजेज, 84/1, प्लॉट नं0-34-35, फजलगंज, कानपुर।
7. मेसर्स सचिन इण्टरप्राइजेज, 123/751, ब्लाक-टी, 74 प्रतापगंज, फजलगंज, कानपुर।

बिन्दु संख्या 04 एवं 07 पर अंकित इकाईयों का उत्पादन के सापेक्ष एरिया कम है। उक्त इकाईयों को निर्गत प्राधिकार में क्षमता कम करने हेतु बोर्ड द्वारा कार्यवाही की जा रही है। बिन्दु संख्या 05 एवं 08 पर उल्लिखित इकाईयों द्वारा ई-वेस्ट डिस्मैलिंग/स्टोरेज का कार्य नहीं किया जा रहा है। शेष अन्य इकाईयों की क्षमता एरिया के सापेक्ष उचित है तथा उनके द्वारा प्राधिकार की शर्तों का अनुपालन किया जा रहा है।

मेसर्स हयात ई-रिसाइक्लर्स प्रा0लि0, प्लॉट नं0 एफ-53, 54, एम0जी0 रोड, औ0क्षे0, हापुड़, मेसर्स ग्रिनिवा रिसाइक्लर्स प्रा0लि0, प्लॉट नं0 जी-284, फेज-1, एम0जी0 रोड, औ0क्षे0, हापुड़ एवं मेसर्स 3सी रिसाइक्लर्स प्रा0लि0, प्लॉट नं0 जी-326, एम0जी0 रोड, औ0क्षे0, हापुड़ के विरुद्ध बोर्ड द्वारा दिनांक 30.06.2020 को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत बन्दी निर्देश जारी किये गये थे। बोर्ड द्वारा उक्त इकाईयों का पुनः निरीक्षण दिनांक 25.08.2020 को किया गया। निरीक्षण के समय इकाईयों संचालित नहीं पायी गयी। मेसर्स ग्रिनिवा रिसाइक्लर्स प्रा0लि0, प्लॉट नं0 जी-284, फेज-1, एम0जी0 रोड, औ0क्षे0, हापुड़ एवं मेसर्स 3सी रिसाइक्लर्स प्रा0लि0, प्लॉट नं0 जी-326, एम0जी0 रोड, औ0क्षे0, हापुड़ को बोर्ड द्वारा जारी बन्दी निर्देश इकाईयों की क्षमता क्षेत्रफल के अनुसार कम कर रिवोक करते हुये संचालन की अनुमति प्रदान की गयी है। मेसर्स हयात ई-रिसाइक्लर्स प्रा0लि0, प्लॉट नं0 एफ-53, 54, एम0जी0 रोड, औ0क्षे0, हापुड़ बोर्ड द्वारा जारी बन्दी निर्देश के अनुपालन में बन्द है।

बोर्ड के क्षेत्रीय कार्यालय, अयोध्या से निम्न 04 बल्क कन्ज्यूमर का विवरण प्राप्त हुआ है:-

- |  |                                |
|--|--------------------------------|
| 1. मेसर्स अमृत बोटलर्स प्रा0लि0, डाभर सेगर, अयोध्या- | 0.25 टन/वर्ष                   |
| 2. मेसर्स यश पैका लि0, दर्शन नगर, अयोध्या-           | 0.06 टन/वर्ष                   |
| 3. मेसर्स एन0टी0पी0सी0 लि0, टाण्डा, अम्बेडकरनगर-     | 05 टन/वर्ष                     |
| 4. मेसर्स आइ0टी0आई0 लि0, मानकापुर, गोण्डा-           | 2.91 टन/वर्ष एवं 31697 नग/वर्ष |

उक्त बल्क कन्ज्यूमर द्वारा वार्षिक रिटर्न जमा किये गये हैं।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी ई0पी0आर0 में से 42 ई0पी0आर0 प्राधिकार बोर्ड में प्राप्त हुये हैं। उक्त ई0पी0आर0 प्राधिकार में उल्लिखित शर्तों के अनुपालन हेतु बोर्ड द्वारा निरीक्षण कराये जा रहे हैं।

प्रदेश में 40220 टन/वर्ष क्षमता के कुल 07 ई-वेस्ट रिसाइलिंग इकाईयों को बोर्ड द्वारा स्थापनार्थ सहमति जारी की गयी है।

प्रदेश में जिला स्तर पर अनुश्रवण हेतु जिलाधिकारी की अध्यक्षता में जिला स्तरीय समिति का गठन किया गया है। उक्त समिति द्वारा नियमित अनुश्रवण किया जा रहा है। प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में प्रदेश स्तर पर दिनांक 14.06.2019 को State Level Waste Management & Monitoring Committee गठित की गयी है।

लोनी, गाजियाबाद में 120 अवैध मेल्टिंग फरनेश को डिस्मैल किया गया है। 16 व्यक्तियों तथा 12 इकाईयों के विरुद्ध CrPC के अन्तर्गत FIR दायर किया गया है। जिला प्रशासन, मुरादाबाद द्वारा 6.85 टन अवैध ई-वेस्ट जब्त किया गया है तथा 05 अवैध गोदाम को सील किया गया है। बोर्ड द्वारा 04 अवैध ई-वेस्ट प्रासेसिंग इकाईयों के विरुद्ध बन्दी आदेश जारी किये गये हैं।

उपरोक्त इकाईयों की निरीक्षण आख्या तथा ई-वेस्ट मैनेजमेन्ट रूल्स, 2016 के अन्तर्गत अनुपालन की स्थिति संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय,

मुख्य पर्यावरण अधिकारी, (वृत्त-6)  
ई-वेस्ट नोडल

संलग्नक:-यथोपरि।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522-2720764

Email: info@unnch.com - Web Site: www.unnch.com



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

17

Ref No. 4501/2 सी-1/ई-वेस्ट/रा10-440/2020

पंजीकृत  
Date 30/6/2020

मै0 ग्रिनिवा रिसाइकिलर प्रा0लि0,  
प्लाट रां0-जी-284, फेज-1, एम0जी0रोड,  
औद्योगिक क्षेत्र, हापुड़।

यह कि मै0 ग्रिनिवा रिसाइकिलर प्रा0लि0, प्लाट रां0-जी-284, फेज-1, एम0जी0रोड, औद्योगिक क्षेत्र, हापुड़ जो कि ई-वेस्ट इकाई को रूप में उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-16 के अन्तर्गत एक कंपनी है।

यह कि इकाई का निरीक्षण क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा दिनांक 30.05.2020 एवं 11.06.2020 को किया गया। निरीक्षण के दौरान इकाई बन्द पाई गई। निरीक्षण के समय इकाई को राज्य बोर्ड से ई-वेस्ट डिस्मेन्टिंग हेतु प्राधिकार प्राप्त नहीं है। इकाई द्वारा ई-वेस्ट डिस्मेन्टिंग एवं रिसाइकिलिंग हेतु स्थापित प्लांट एवं मशीनरी के सम्बन्ध में एडिक्वैसी रिपोर्ट प्रस्तुत नहीं की गई तथा इकाई द्वारा ई-वेस्ट नियम, 2016 हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गाइडलाइन का अनुपालन होता नहीं पाया गया।

अतः जनहित में जन स्वास्थ्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा - 5 के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी के अनुमति से निम्न निर्देश जारी किये जाते हैं:-

1. इकाई को यथावत् बन्द रखा जाये तथा इकाई का संचालन राज्य बोर्ड से बिना पूर्व अनुमति/सहमति के कदापि न किया जाये।
2. इकाई द्वारा ई-वेस्ट नियम, 2016 के सम्बन्ध में जारी गाइडलाइन का शतप्रतिशत अनुपालन करना सुनिश्चित करें तथा व्यवस्था पूर्ण होने के उपरान्त राज्य बोर्ड को सूचित करें एवं जांचोपरान्त आपके प्रकरण पर अग्रिम निर्णय बोर्ड द्वारा लिया जायेगा।

(आशीष तिवारी)  
सदस्य सचिव

प्रतिलिपि- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ कि उपरोक्त निर्देश की प्रति उपलब्ध कराने के पश्चात इकाई को उक्त निर्देशों का अनुपालन कराना सुनिश्चित करें।

सदस्य सचिव

टी.सी.-12 वी, विभूति खण्ड, गौमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831,  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com

T.C.-12V, Vibhuti Khand, Gouti Nagar,  
Lucknow : 226010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
email : info@uppcb.com



18

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. 450/23/ सी-1/ई-वेस्ट/सा0-135/2020

पंजीकृत  
Date 30-6-2020

मै0 हयात ई-रिसाईकलर्स प्रा0लि0,  
प्लाट सं0-एफ-54-54, एम0जी0रोड,  
औद्योगिक क्षेत्र, हापुड़।

यह कि मै0 हयात ई-रिसाईकलर्स प्रा0लि0, प्लाट सं0-एफ-54-54, एम0जी0रोड, औद्योगिक क्षेत्र, हापुड़ जो कि ई-वेस्ट इकाई के रूप में उपरोक्त वर्णित स्थल पर कार्यरत है, जो कि पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-16 के अन्तर्गत एक कंपनी है।

यह कि इकाई का निरीक्षण क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा दिनांक 30.05.2020 एवं 11.06.2020 को किया गया। निरीक्षण के दौरान इकाई बन्द पाई गई। निरीक्षण के समय इकाई को राज्य बोर्ड से ई-वेस्ट 144 टन/माह डिस्मेन्टिंग एवं रिसाइविलिंग हेतु सहमति जल एवं वायु निर्गत है किन्तु आप द्वारा परिसंकटमय अपशिष्ट प्राधिकार एवं ई-वेस्ट प्राधिकार 15000 मी0टन/वर्ष क्षमता पर प्राप्त किया गया है जो कि सहमति में उल्लिखित क्षमता से अधिक है। इकाई द्वारा ई वेस्ट डिस्मेन्टिंग एवं रिसाइविलिंग हेतु स्थापित प्लान्ट एवं मशीनरी के सम्बन्ध में एडिक्वैसी रिपोर्ट प्रस्तुत नहीं की गई तथा इकाई द्वारा ई-वेस्ट नियम, 2016 हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गाइडलाइन का अनुपालन होता नहीं पाया गया।

अतः जनहित में जन स्वास्थ्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा - 5 के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी के अनुमति से निम्न निर्देश जारी किये जाते हैं:-

1. इकाई को यथावत् बन्द रखा जाये तथा इकाई का संचालन राज्य बोर्ड से बिना पूर्व अनुमति/सहमति के कदापि न किया जाये।
2. इकाई द्वारा ई-वेस्ट नियम, 2016 के सम्बन्ध में जारी गाइडलाइन का शतप्रतिशत अनुपालन करना सुनिश्चित करें तथा व्यवस्था पूर्ण होने के उपरान्त राज्य बोर्ड को सूचित करें एवं जांचोपरान्त आपके प्रकरण पर अग्रिम निर्णय बोर्ड द्वारा लिया जायेगा।

(आशीष तिवारी)  
सदस्य सचिव

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ कि उपरोक्त निर्देश की प्रति उपलब्ध कराने के पश्चात इकाई को उक्त निर्देशों का अनुपालन कराना सुनिश्चित करें।

सदस्य सचिव

टी.सी.-12 वी, विभूति खण्ड, गौमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831,  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppecb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar,  
Lucknow : 226010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
email : info@uppecb.com



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 450/1991 / सी-1 / ई-वेस्ट / सां-430 / 2020

Date 30.05.2020 पंजीकृत

मै 0 3 सी रिसाइकिलर,  
प्लॉट सां-एफ-326, एम0जी0रोड,  
औद्योगिक क्षेत्र, हापुड़।

यह कि मै 0 3 सी रिसाइकिलर, प्लॉट सां-एफ-326, एम0जी0रोड, औद्योगिक क्षेत्र, हापुड़ जो कि ई-वेस्ट इकाई के रूप में उपरोक्त निर्मित स्थल पर कार्यरत है, जो कि पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-16 के अन्तर्गत एक कंपनी है।

यह कि इकाई का निरीक्षण क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा दिनांक 30.05.2020 एवं 11.06.2020 को किया गया। निरीक्षण के दौरान इकाई बन्द पाई गई। निरीक्षण के समय इकाई को राज्य बोर्ड से सहमति जल एवं वायु निर्गत नहीं पाई गई। इकाई द्वारा ई-वेस्ट डिस्मैन्टिंग एवं रिसाइकिलिंग हेतु स्थापित प्लान्ट एवं मशीनरी के सम्बन्ध में एडिक्वैसी रिपोर्ट प्रस्तुत नहीं की गई तथा इकाई द्वारा ई-वेस्ट नियम, 2016 हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गाइडलाइन का अनुपालन होता नहीं पाया गया।

अतः जनहित में जन स्वास्थ्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा - 5 के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी के अनुमति से निम्न निर्देश जारी किये जाते हैं:-

1. इकाई को यथावत् बन्द रखा जाये तथा इकाई का संचालन राज्य बोर्ड से बिना पूर्व अनुमति/सहमति के कदापि न किया जाये।
2. इकाई द्वारा ई-वेस्ट नियम, 2016 के सम्बन्ध में जारी गाइडलाइन का शतप्रतिशत अनुपालन करना सुनिश्चित करें तथा व्यवस्था पूर्ण होने के उपरान्त राज्य बोर्ड को सूचित करें एवं जांचोपरान्त आपके प्रकरण पर अग्रिम निर्णय बोर्ड द्वारा लिया जायेगा।

(आशीष तिवारी)  
सदस्य सचिव

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ कि उपरोक्त निर्देश की प्रति उपलब्ध कराने के पश्चात इकाई को उक्त निर्देशों का अनुपालन कराना सुनिश्चित करें।

(सदस्य सचिव)

de h  
2020

टी.सी.-12 की, किर्पति खण्ड, गौमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720820, 2720831,  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar,  
Lucknow : 226010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
email : info@uppcb.com



20  
क्षेत्रीय कार्यालय : उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर  
REGIONAL OFFICE : U.P. POLLUTION CONTROL BOARD, KANPUR

संदर्भ - 116/एफ-601/20

दिनांक 16-6-2020

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय:-ई-वेस्ट प्रोसेसिंग इकाई मेसर्स गांधी ट्रेडर्स, 91/103, दलेलपुरवा, कानपुर की निरीक्षण  
आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के टिप्पणी आदेश संख्या 417/सी०ई०ओ० कैम्प/सी-6/सा०-209  
/ई-वेस्ट/2020 दिनांक 08.06.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में  
ई-वेस्ट प्रोसेसिंग इकाई मेसर्स गांधी ट्रेडर्स, 91/103, दलेलपुरवा, कानपुर का निरीक्षण इ  
कार्यालय द्वारा दिनांक 10.06.2020 को किया गया। निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ  
एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय

(एस०बी०फ्रैंकलिन)  
क्षेत्रीय अधिकारी

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ  
सादर प्रेषित।

क्षेत्रीय अधिकारी

मै0 गांधी ट्रेडर्स, 91/103, दलेलपुरवा, कानपुर की ई-वेस्ट (प्रबन्धन) नियम, 2016 के अन्तर्गत प्राप्त प्राधिकार के सम्बन्ध में निरीक्षण आख्या।

बोर्ड मुख्यालय के टिप्पणी संख्या 417/सी0ई0ओ0 कैम्प/सी-6/सा0-209 /ई-वेस्ट/2020 दिनांक 08.06.2020 द्वारा प्राप्त निर्देशानुसार उक्त इकाई का निरीक्षण अधोहस्ताक्षरियों द्वारा दिनांक 10.06.2020 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री जाकिर खान उपस्थित थे। विस्तृत विवरण निम्नवत् है:-

1. इकाई को बोर्ड मुख्यालय के पत्रांक एफ51500/सी-2/हैजा/714 दिनांक 18.11.2014 द्वारा Old Battery Scrap-9000 Pieces/annum, E-waste-5000 Pieces/annum, Empty Barrel Scrap/Empty Oil Barrel Scrap-10000 Pieces/annum, Jelly Filled Copper Cables-20 एम0टी0/वर्ष हेतु प्राधिकार निर्गत है, जिसकी वैधता 17.11.2016 तक थी।
2. इकाई द्वारा उक्त स्थल पर ई-वेस्ट डिस्मेन्टलिंग/स्टोरेज कार्य नहीं किया जा रहा है। उक्त के सम्बन्ध में इकाई द्वारा पत्र भी प्रेषित किया गया है, छायाप्रति संलग्न है।
3. निरीक्षण के समय भी उक्त स्थल पर ई-वेस्ट डिस्मेन्टलिंग/स्टोरेज का कार्य नहीं किया जा रहा था।

आख्या आपके अवलोकनार्थ सादर प्रस्तुत।

*Vijay*  
15/6/2020  
(विवेक कुमार)  
अवर अभियन्ता

*Vijay*  
15.6.2020  
(योगेश कुमार मिश्र)  
सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय

*Vijay*  
15/6/2020

CEO2





क्षेत्रीय कार्यालय : उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर  
REGIONAL OFFICE : U.P. POLLUTION CONTROL BOARD, KANPUR

संदर्भ

117/ईएफ-708/20

दिनांक 16-6-2020

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय:- ई-वेस्ट प्रोसेसिंग इकाई मेसर्स सचिन इण्टरप्राइजेज, 84/1, प्लॉट नं० 34-35, फजलगंज, कानपुर की निरीक्षण आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के टिप्पणी आदेश संख्या 417/सी०ई०ओ० कैम्प/सी-6/सा०-2020/ई-वेस्ट/2020 दिनांक 08.06.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में ई-वेस्ट प्रोसेसिंग इकाई मेसर्स सचिन इण्टरप्राइजेज, 84/1, प्लॉट नं० 34-35, फजलगंज, कानपुर का निरीक्षण इस कार्यालय द्वारा दिनांक 09.06.2020 को किया गया। निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय

(एस०वी०फ्रैंकलिन)  
क्षेत्रीय अधिकारी

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

मै० सचिन इण्टरप्राइजेज, 84/1, प्लॉट नं० 34-35, फजलगंज, कानपुर की ई-वेस्ट (प्रबन्धन) नियम, 2016 के अन्तर्गत प्राप्त प्राधिकार के सम्बन्ध में निरीक्षण आख्या।

बोर्ड मुख्यालय के टिप्पणी संख्या 417/सी0ई0300 कैम्प/सी-6/सा0-209 /ई-वेस्ट/2020 दिनांक 08.06.2020 द्वारा प्राप्त निर्देशानुसार उक्त इकाई का निरीक्षण अधोहस्ताक्षरियों द्वारा दिनांक 09.06.2020 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री सचिन गुप्ता उपस्थित थे। विस्तृत विवरण निम्नवत् है:-

1. इकाई द्वारा उक्त स्थल पर ई-वेस्ट डिस्मेन्टलिंग/स्टोरेज कार्य नहीं किया जा रहा है। इकाई द्वारा वर्ष 2015 में इकाई का स्थल परिवर्तन 123/751 ब्लॉक टी-74, प्रतापगंज, गढ़रियनपुरवा, फजलगंज, कानपुर पर करने के सम्बन्ध में प्रत्यावेदन प्रस्तुत किया गया था, छायापति संलग्न है।
2. इकाई को नये स्थल 123/751 ब्लॉक टी-74, प्रतापगंज, गढ़रियनपुरवा, फजलगंज, कानपुर पर ई-वेस्ट डिस्मेन्टलिंग कार्य हेतु प्राधिकार निर्गत है। इकाई द्वारा पूर्व पते पर ई-वेस्ट डिस्मेन्टलिंग कार्य नहीं किया जा रहा है।
3. निरीक्षण के समय भी उक्त स्थल पर ई-वेस्ट डिस्मेन्टलिंग/स्टोरेज का कार्य नहीं किया जा रहा था।

आख्या आपके अवलोकनार्थ सादर प्रस्तुत।

क्षेत्रीय अधिकारी महोदय

Vivek  
15/6/2020  
(विवेक कुमार)  
अवर अभियन्ता

Y.M.  
15/6/2020  
(योगेश कुमार मिश्र)  
सहायक पर्यावरण अभियन्ता

16/6/2020

क्षेत्रीय कार्यालय : उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर  
REGIONAL OFFICE : U.P. POLLUTION CONTROL BOARD, KANPUR



संख्या

115/ई-वेस्ट-708/20

दिनांक 16-6-2020

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय:- ई-वेस्ट प्रोसेसिंग इकाई मेसर्स सचिन इण्टरप्राइजेज, 123/751, ब्लॉक-टी, 74 प्रतापगंज, गडरियनपुरवा, फजलगंज, कानपुर की निरीक्षण आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के टिप्पणी आदेश संख्या 417/सी०ई०ओ० कैम्प/सी-6/सा०-209 /ई-वेस्ट/2020 दिनांक 08.06.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में ई-वेस्ट प्रोसेसिंग इकाई मेसर्स सचिन इण्टरप्राइजेज, 123/751, ब्लॉक-टी, 74 प्रतापगंज, गडरियनपुरवा, फजलगंज, कानपुर का निरीक्षण इस कार्यालय द्वारा दिनांक 09.06.2020 को किया गया। निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय

(एस०बी०फ्रैंकलिन)  
क्षेत्रीय अधिकारी

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

1. 26  
मै0 सचिन इण्टरप्राइजेज, 123/751, ब्लाक-टी, 74 प्रतापगंज, गडरियनपुरया, फजलगंज, कानपुर की ई-वेस्ट (प्रबन्धन) नियम, 2016 के अन्तर्गत प्राप्त प्राधिकार के सम्बन्ध में निरीक्षण आख्या।

बोर्ड मुख्यालय के टिप्पणी संख्या 417/सी0ई0ओ0 कौम्प/सी-0/सा10-209 /ई-वेस्ट/2020 दिनांक 08.06.2020 द्वारा प्राप्त निर्देशानुसार उक्त इकाई का निरीक्षण अधोहरताक्षरियों द्वारा दिनांक 09.06.2020 को किया गया। निरीक्षण के समय इकाई प्रतिगिति के रूप में श्री राधिन गुप्ता उपस्थित थे। विस्तृत विवरण निम्नवत् है:-

1. इकाई को बोर्ड मुख्यालय के पत्रांक एच12205/सी/ई-वेस्ट/हेजा/793/17 दिनांक 17.11.2017 द्वारा Segregation, Dismantling and Refurbishing of E-waste-2500 एम0टी0/वर्ष हेतु प्राधिकार निर्गत है, जिसकी वैधता 16.11.2022 तक है।
2. इकाई को बोर्ड के पत्रांक 38645/UPPCB/Kanpur Nagar(UPPCBRO)/CTO/water/KANPUR NAGAR/2018 Dated 05-12-2018 द्वारा सशर्त जल सहमति एवं पत्रांक 38643/UPPCB/Kanpur Nagar(UPPCBRO)/CTO/air/KANPUR NAGAR/2018 Dated 05-12-2018 द्वारा सशर्त वायु सहमति निर्गत है, जिसकी वैधता 31.12.2020 तक है।
3. इकाई को Segregation, Dismantling and Refurbishing of E-waste -2500 एम0टी0/वर्ष हेतु प्राधिकार निर्गत है। वर्ष में 300 दिन कार्यदिवस के अनुसार इकाई में लगभग 8.33 एम0टी0/दिन Segregation, Dismantling and Refurbishing of E-waste आंकलित होता है।
4. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुसार 01 टन/दिन ई-वेस्ट के डिस्मेन्टलिंग, स्टोरेज के कार्य हेतु 300 वर्ग मीटर क्षेत्रफल का एरिया होना अनिवार्य है।
5. इकाई में कार्य हेतु स्थल का क्षेत्रफल लगभग 812 वर्ग मीटर है।
6. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुसार इकाई को लगभग 8.33 एम0टी0/दिन ई-वेस्ट की डिस्मेन्टलिंग, स्टोरेज हेतु लगभग 2500 वर्ग मीटर क्षेत्रफल की आवश्यकता है, जबकि इकाई के पास लगभग 812 वर्ग मीटर क्षेत्रफल उपलब्ध है। तदनुसार इकाई के पास क्षमता के अनुसार क्षेत्रफल कम है।
7. इकाई द्वारा ई-वेस्ट का डिस्मेन्टलिंग कार्य किया जाता है। डिस्मेन्टलिंग कार्य से जनित डस्ट के नियंत्रण हेतु इलेक्ट्रानिक कम्पोनेन्ट वेस्ट ट्रीटमेन्ट प्लान्ट स्थापित है, छायाप्रति संलग्न।
8. इकाई में ई-वेस्ट को डिस्मेन्टलिंग के पश्चात् पृथक-पृथक ट्रे में ई-वेस्ट पार्ट को रखा जाता है।
9. निरीक्षण के समय इकाई में डिस्मेन्टलिंग का कार्य नहीं होता पाया गया तथा इकाई में ई-वेस्ट भण्डारित पाया गया।
10. इकाई द्वारा वर्ष 2019-20 की वार्षिक रिपोर्ट प्रस्तुत की गयी है।

उपरोक्त तथ्यों को दृष्टिगत रखते हुये केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुसार इकाई को निर्गत प्राधिकार-क्षमता 2500 एम0टी0/वर्ष को संशोधित करते हुये इकाई को 2.5 एम0टी0/दिन ई-वेस्ट की डिस्मेन्टलिंग, स्टोरेज किया जाना उचित होगा।

आख्या आपके अवलोकनार्थ सादर प्रस्तुत।

क्षेत्रीय अधिकारी महोदय

Niven  
15/6/2020  
(विवेक कुमार)  
अवर अभियन्ता

15-6-2020  
(योगेश कुमार मिश्र)  
सहायक पर्यावरण अभियन्ता

15/6/2020

CEO-2

27

क्षेत्रीय कार्यालय : 30प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर  
REGIONAL OFFICE : U.P. POLLUTION CONTROL BOARD, KANPUR

संदर्भ

113/एनए-314/20  
सेवा में

दिनांक 16-6-2020

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय:-ई-वेस्ट प्रोसेसिंग इकाई मेसर्स खान ट्रेडर्स, बी-5, साइट-4, पनकी औद्योगिक क्षेत्र, कानपुर  
की निरीक्षण आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के टिप्पणी आदेश संख्या 417/सी0:ई0ओ0 कैम्प/सी-6/सा0-209  
/ई-वेस्ट/2020 दिनांक 08.06.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में  
ई-वेस्ट प्रोसेसिंग इकाई मेसर्स खान ट्रेडर्स, बी-5, साइट-4, पनकी औद्योगिक क्षेत्र, कानपुर का  
निरीक्षण इस कार्यालय द्वारा दिनांक 09.06.2020 को किया गया। निरीक्षण आख्या संलग्न कर आपके  
अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय

(एस0बी0ऍकलिन)

क्षेत्रीय अधिकारी  
लखनऊ को सूचनाार्थ  
सादर प्रेषित।

क्षेत्रीय अधिकारी

मै0 खान ट्रेडर्स, बी-5, साइट-4, पनकी औद्योगिक क्षेत्र, कानपुर की ई-वेस्ट (प्रबन्धन) नियम, 2016 के अन्तर्गत प्राप्त प्राधिकार के सम्बन्ध में निरीक्षण आख्या।

बोर्ड मुख्यालय के टिप्पणी संख्या 417/सी0ई0300 केम्प/सी-6/सा0-209 /ई-वेस्ट/2020 दिनांक 08.06.2020 द्वारा प्राप्त निर्देशानुसार उक्त इकाई का निरीक्षण अधोहस्ताक्षरियों द्वारा दिनांक 09.06.2020 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री मो0 उमर उपस्थित थे। विस्तृत विवरण निम्नवत है:-

1. इकाई को बोर्ड मुख्यालय के पत्रांक एफ89201/सी-2/हेजा/425 दिनांक 09.11.2015 द्वारा डिस्मेन्टलिंग आफ ई-वेस्ट-09 एम0टी0/दिन हेतु प्राधिकार निर्गत है, जिसकी वैधता 08.11.2020 तक है।
2. इकाई को बोर्ड के पत्रांक 87884/UPPCB/Kanpur Nagar(UPPCBRO)/CTO/water/KANPUR NAGAR/2020 Dated 18-02-2020 द्वारा सशर्त जल सहमति एवं पत्रांक 87801/UPPCB/Kanpur Nagar(UPPCBRO)/CTO/air/KANPUR NAGAR/2020 Dated 18-02-2020 द्वारा सशर्त वायु सहमति निर्गत है, जिसकी वैधता 31.03.2024 तक है।
3. इकाई स्थल का कुल क्षेत्रफल लगभग 527 वर्ग मीटर है। इकाई में प्रथम तल पर ई-वेस्ट डिस्मेन्टलिंग स्टोरेज का कार्य किया जाता है। प्रथम तल का कुल क्षेत्रफल लगभग 390 वर्ग मीटर है। इकाई में भूतल पर Used Empty Barrels/Containers/Scrap Grading & Storage का कार्य किया जाता है।
4. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुसार 01 टन/दिन ई-वेस्ट के डिस्मेन्टलिंग, स्टोरेज के कार्य हेतु 300 वर्ग मीटर क्षेत्रफल का एरिया होना अनिवार्य है।
5. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुसार इकाई को 09 एम0टी0/दिन ई-वेस्ट की डिस्मेन्टलिंग, स्टोरेज हेतु 2700 वर्ग मीटर क्षेत्रफल की आवश्यकता है, जबकि इकाई के पास लगभग 390 वर्ग मीटर क्षेत्रफल उपलब्ध है। तदनुसार इकाई के पास क्षमता के अनुसार क्षेत्रफल कम है।
6. इकाई द्वारा ई-वेस्ट का डिस्मेन्टलिंग कार्य किया जाता है। डिस्मेन्टलिंग कार्य से जनित डस्ट के नियंत्रण हेतु इलेक्ट्रॉनिक कम्पोजेन्ट वेस्ट ट्रीटमेंट प्लांट स्थापित है, छायाप्रति संलग्न।
7. इकाई में ई-वेस्ट को डिस्मेन्टलिंग के पश्चात पृथक-पृथक ट्रे में ई-वेस्ट पार्ट को रखा जाता है।
8. निरीक्षण के समय इकाई में डिस्मेन्टलिंग का कार्य नहीं होता पाया गया तथा इकाई में ई-वेस्ट मण्डारित पाया गया।
9. इकाई द्वारा वर्ष 2018-19 की वार्षिक रिपोर्ट प्रस्तुत की गयी है।

उपरोक्त तथ्यों को दृष्टिगत रखते हुये केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुसार इकाई को निर्गत प्राधिकार-क्षमता 09 एम0टी0/दिन को संशोधित करते हुये इकाई को 01-1.25 एम0टी0/दिन ई-वेस्ट की डिस्मेन्टलिंग, स्टोरेज किया जाना उचित होगा।

आख्या आपके अवलोकनार्थ सादर प्रस्तुत।

क्षेत्रीय अधिकारी महोदय

Vivok  
(5/6) 220  
(विवेक कुमार)  
अवर अभियन्ता

YK  
(योगेश कुमार मिश्र)  
सहायक पर्यावरण अभियन्ता

4/6/2020

0502

# Registration Certificate-Cum Pass-book for Re-refining/Recycling of Hazardous Wastes

Name and Address of the Industry: M/S. Khan Traders  
B-5, Site 4, Park Ind Area  
Kanpur

Telephone/Fax No: 0512-692287, 9819533997

E-mail Address: info@khanrecyclers.com

Registration No: C-2/Haz/425/2015

Date of Issue: 16-11-2015

Validity Period: 16-11-2015 to 15-11-2020

Type & quantity of the Hazardous Waste(s) permitted for procurement and recycling:

S. No	Hazardous Wastes (Non-Ferrous other than Lead) Type	Quantity (Tons Per Annum)
	A.C. Compressors, UPS, Cable wires, T.V., Computers and Circuit Board, Transformer, Fanal, Copper Cables, Aluminium cable used as electronic part & other E-waste	7190 MT/year (Seven thousand one hundred ninety) MTA

*[Signature]*  
 16/11/15  
 Director, Kanpur  
 Seal



Ref. no. FG9201 / c-2/Ha2/425

Dated 29-11-15

FORM 1(a)  
[See rule 9(3)]

**FORM FOR GRANTING AUTHORIZATION FOR  
GENERATION/COLLECTION/STORAGE/DISMANTLING/RECYCLING OF E-WASTE**

1. (a) Authorization no. 425 and (b) date of issue 16/7
2. Mr. Mahibulla of M/s Khan Trading is hereby granted an authorization for collection, storage, Dismantling, Segregation & Disposal of e-waste on the premises situated at B-5, Site No.-4, Panki Ind. Area, Kanpur.
3. The authorization granted for collection, storage, Dismantling, Segregation & Disposal of e-wastes.
4. The authorization shall be valid for a period of Five years from the date of issue.
5. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

(S.C. Yadav)  
Member Secretary

Terms and conditions of authorization

The authorization is granted for following activities, and quantity of E- wastes

<u>Sr. no.</u>	<u>Activity</u>	<u>nature</u>	<u>Quantity</u>	<u>Final Mode of Disposal</u>
1	Collection			
2	Storage			
3	Dismantling	E.Waste	09 ton/Day	Through Registered Recycler
4	Segregation			
5	Trading			

- 1- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 2- The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board or Committee of Union territories.
- 3- The person authorized shall not rent, lend, sell, transfer or otherwise transport the e-wastes without obtaining prior permission of the State Pollution Control Board or Committee of Union territories.
- 4- Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड

दूरभाष : 2713526

33/18 कपिल बिहार, सहारनपुर -247001

सन्दर्भ सं०: 80 ई-9/सामान्य/2020

दिनांक : 12.06.2020

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-3)  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ

विषय:- गैसर्स इलेक्ट्रॉनिक वेस्ट इंडिया, ग्राम खुजनावर अहतमाल, छुटमलपुर, कलसिया रोड़, तहसील बेहट, जनपद सहारनपुर को ई-वेस्ट (मैनेजमेन्ट) रूल्स-2016 के अंतर्गत निर्गत प्राधिकार में प्राधिकृत क्षमता के सापेक्ष उद्योग परिसर क्षेत्रफल से सम्बन्धित आख्या प्रेषण के सम्बन्ध में।

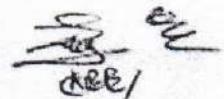
महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय की टिप्पणी संख्या 417/सी०ई०आ० कैंप/सी-6/सा०-209/ई-वेस्ट/2020 दिनांक 08.06.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। तत्कम सन्दर्भित इकाई का निरीक्षण इस कार्यालय द्वारा दिनांक 10.06.2020 को किया गया। निरीक्षण आख्या मूल रूप में संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।  
भवदीय,

(एस०आर०भौर्या)  
क्षेत्रीय अधिकारी

प्रतिलिपि :- मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ एवं अग्रिम आवश्यक हेतु प्रेषित।

क्षेत्रीय अधिकारी

  
र००६/

बोर्ड मुख्यालय के पत्रांक 417/सी0ई0ओ0 कैम्प/सी-6/सा0-209/ई-वेस्ट/2020 दिनांक 08.06.2020 के परिप्रेक्ष्य में मैसर्स इलेक्ट्रॉनिक वेस्ट इंडिया, ग्राग खुजनावर अहतगात, छुटगलपुर, कलसिया रोड, तहसील बेहट, जनपद सहारनपुर की स्थलीय निरीक्षण आख्या।

कृपया उपरोक्त विषयक सन्दर्भित इकाई का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 10.06.2020 को किया गया। निरीक्षण के समय श्री इरशाद अली (मो0नं0-9719009157), उद्योग प्रतिनिधि के रूप में उपस्थित थे। विस्तृत विवरण निम्नवत् है-

1. उद्योग द्वारा विभिन्न फर्मों से ई-वेस्ट क्रय कर उक्त की मनुअल सॉर्टिंग/डिस्मेन्टलिंग कार्य हेतु वर्ष 2018 में बोर्ड से सहमति जल/वायु प्राप्त की गई है। जिसकी वैधता अवधि 31.12.2019 तक थी तथा उद्योग की स्थापित क्षमता 01 मी0टन/दिन थी।
2. तदोपरान्त उद्योग द्वारा वर्ष 2019 में उद्योग की क्षमता विस्तारीकरण एवं डिस्मेन्टलिंग के साथ-साथ रिसाईविलिंग कार्य करने हेतु नियमानुसार बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त कर क्षमता विस्तारीकरण कार्य किया गया। कार्यालय अभिलेखानुसार वर्तमान में उद्योग की स्थापित उत्पादन क्षमता 25 टन/दिन है।
3. निरीक्षण के समय इकाई में 02 डिस्मेन्टलिंग यूथ स्थापित पाये गये। जिन पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में बुड डक्टिंग के साथ एग्जोस्ट व्यवस्था स्थापित पायी गयी, जिस पर यथावश्यक वायु प्रदूषण नियंत्रण व्यवस्था (यथा डस्ट कलेक्टर/वेग फिल्टर) स्थापित किये जाने हेतु उपस्थित प्रतिनिधि को निर्देशित किया गया। इकाई द्वारा विस्तारी क्षमता पर कार्य प्रारम्भ किये जाने हेतु पृथक से परिसर में 01 डीजल/गैस फायर्ड मेल्टिंग फर्निश स्थापित पायी गयी। मेल्टिंग फर्निश पर वायु प्रदूषण व्यवस्था के रूप में बुड डक्टिंग व डस्ट कलेक्टर के साथ भूतल से लगभग 20 मी0 ऊंची धिमनी स्थापित की गई है।
4. इकाई परिसर का वर्तमान में कुल क्षेत्रफल लगभग 3000 वर्ग मीटर है, जिसे विस्तारित कर 18 बीघा (14688 वर्ग मी0) किये जाने का कार्य प्रगति पर है। उपस्थित प्रतिनिधि द्वारा अवगत कराया है कि वर्तमान 3000 वर्ग मीटर के अतिरिक्त शेष जमीन 11688 वर्ग मीटर का भू-उपयोग परिवर्तित कराये जाने हेतु सक्षम अधिकारी के समक्ष आवेदन किया जा चुका है। परन्तु लॉक डाऊन लागू होने के कारण अभी तक भू उपयोग परिवर्तन की कार्यवाही लम्बित है। निरीक्षण के दौरान उक्त परिसर में 01 सेंट्रीगेशन/डिस्मेन्टलिंग शेड, 01 भण्डारण शेड, ऑफिस इत्यादि निर्मित एवं मेल्टिंग फर्निश हेतु अतिरिक्त शेड के निर्माण का कार्य भी लगभग पूर्ण पाया गया। उद्योग परिसर के क्षेत्रफल के सम्बन्ध में उद्योग प्रतिनिधि द्वारा प्रस्तुत शपथ पत्र संलग्न है।
5. उद्योग परिसर में ई-वेस्ट लगभग 03 से 04 टन एवं पी0वी0सी0 स्क्रेप भण्डारित पाया गया। उक्त के अतिरिक्त उपस्थित उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि विस्तारित क्षमता हेतु आवश्यक निर्माण कार्य पूर्ण होते ही ई-वेस्ट कलेक्शन का कार्य स्थापित क्षमता पर किया जाना प्रस्तावित है। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि इकाई का संचालन इसी रात्र प्रारम्भ होने एवं मार्च-2020 से लॉक डाऊन होने के कारण अभी तक रिटर्न प्रेषित नहीं किया जा सका है। यथाशीघ्र रिटर्न प्रेषण की कार्यवाही नियमित रूप से प्रारम्भ कर दी जायेगी।
6. उद्योग स्वामी द्वारा अवगत कराया गया कि डिस्मेन्टलिंग हेतु अन्य व्यवस्थायें यथा सी0आर0टी0 कटर, कम्प्रेसर कटर, कटिंग यूनिट, पी0सी0वी0 कटिंग/मेटल रिकवरी इत्यादि यूनिटों की स्थापना की जानी प्रस्तावित है।

उपरोक्तानुसार सन्दर्भित इकाई की प्राधिकृत ई-वेस्ट रिसाईविलिंग क्षमता ई-वेस्ट (मिनेजमेन्ट) रूल्स-2016 में उल्लिखित प्राविधानों के अंतर्गत निर्धारित किये जाने की संस्तुति सहित अद्यतन स्थलीय निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(महेन्द्र सिंह)  
अवर अभियन्ता

(सत्य विजय)  
सहाय पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय

51



# ELECTRONIC WASTE INDIA

A Complete Electronics & Electrical Waste Recycle Unit

Ref. No.....

Dated.....

To,

The UPPCB Saharanpur  
Uttar Pradesh

We work with the following companies :-

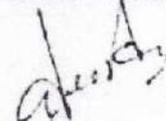
Financial year 2019-20

1. Philips India Ltd.
2. Signify Innovation Ltd.
3. Vodafone Idea Ltd.
4. RLG India Pvt. Ltd.
5. UFO Movies Pvt. Ltd.

Thanking You,

**Irshad Ali**  
**Proprietor**  
**Electronic Waste India**

For Electronic Waste India

  
Prop.



उत्तर प्रदेश UTTAR PRADESH

शपथपत्र

01AE 389984

तम - श्रीमान क्षेत्रीय वृद्धिकारी,

उत्तर प्रदेश प्रदुषाण निस्त्रण बोर्ड सहारनपुर ।

शपथपत्र और से :- इरशाद अली मुन्न साहिक अली निवासी शिवालिङ फार्म गणेशपुर तहसील बेहट जिला सहारनपुर उ०प्र० ।

मैं तमथा ब्यान करता हूँ कि :-

1- यह कि मेरा उपरोक्त लिटात नाम व पता सही व सच है ।

2- यह कि मैं अपनी फर्म " इलेक्ट्रॉनिक वेस्ट इण्डिया बुजनावर १ सहारनपुर का प्रापराईटर हूँ ।

3- यह कि फर्म द्वारा डिस्मोटीलिंग एवं सैगरीब्यान का कार्य करीब 3000 वर्ग मीटर क्षेत्रफल में होता था, अब मैं डिस्मोटीलिंग व सैगरीब्यान व इलेक्ट्रॉनिक वेस्ट रिताहीका का कार्य कर रहा हूँजिके लिए करीब 15000 वर्गमीटर क्षेत्र भूमि मेरे पास उपलब्ध है ।

यह कि मैं शपथकर्ता द्वारा अपनी इस भूमि का भूपयोग मौके के अनुसार राजस्व आंभलेखों में परिवर्तन करने हेतु एत०डी०ए०० बेहट के न्यायालय में धारा 143 जी०वि०आ० के तहत आवेदन किया हुआ है, जो विचाराधीन है ।

Advocate & Notary

-२-

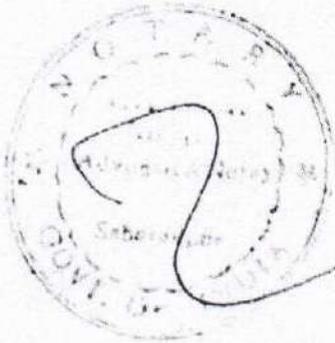
4- यह कि शपथकर्ता / उसकी फर्म द्वारा प्रदूषण नियंत्रण के नियमों का तुषार सभ से पालन किया जा रहा है ।

मैं शपथ पूर्वक बयान करता हूँ कि शपथ पत्र कापैरा। ता 2 मेरे ईमेल जाती में सब सच व सही है, कोई बात झूठ नहीं है । कृपया सच बोलने में मेरी सहायता करें ।

दि०:- 12-06-2020

शपथकर्ता-

शपथकर्ता-



Notary Public  
Before Me  
12/06/20  
Advocate & Notary  
Saharapur



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड

दूरभाष : 2713526

33/18 कपिल विहार, सहारनपुर -247001

सन्दर्भ सं: 77 / ई-9 / सागान्य / 2020

दिनांक : 11.06.2020

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3)  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ

**विषय:-** मैसर्स होरीजोन रिसाईक्लिंग प्रा० लि०, कुम्हारछेड़ा, ग्रीन लैंड, इण्डस्ट्रीयल कॉम्प्लेक्स देहरादून रोड, जनपद सहारनपुर को ई-वेस्ट (मैनेजमेन्ट) रूल्स-2016 के अंतर्गत निर्गत प्राधिकार में प्राधिकृत क्षमता के सापेक्ष उद्योग परिसर क्षेत्रफल से सम्बन्धित आख्या प्रेषण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय की टिप्पणी संख्या 417/सी०ई०अ०० कैम्प/सी-6/सा०-209/ई-वेस्ट/2020 दिनांक 08.06.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। तत्क्रम सन्दर्भित इकाई का निरीक्षण इस कार्यालय द्वारा दिनांक 10.06.2020 को किया गया। निरीक्षण आख्या मूल रूप में संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,

  
(एस०आर०गौर्या)  
क्षेत्रीय अधिकारी

प्रतिलिपि :- मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनाार्थ एवं अग्रिम आवश्यक हेतु प्रेषित।

  
क्षेत्रीय अधिकारी

  
011  
लखनऊ

बोर्ड मुख्यालय के पत्रांक 417/सी0ई0ओ0 कैम्प/सी-6/सा0-209/ई-वेस्ट/2020 दिनांक 08.06.2020 के परिप्रेक्ष्य में मैसर्स होरीजोन रिसाईक्लिंग प्रा0 लि0, कुम्हारहेड़ा, ग्रीन लैंड, इण्डस्ट्रीयल कॉम्प्लेक्स देहरादून रोड, जनपद सहारनपुर की स्थलीय निरीक्षण आख्या।

कृपया उपरोक्त विषयक सन्दर्भित इकाई का निरीक्षण अधोदस्ताक्षरकर्ताओं द्वारा दिनांक 10.06.2020 को किया गया। निरीक्षण के समय श्री मोहित बजाज (मो0नं0-9837273388), उद्योग प्रतिनिधि के रूप में उपस्थित थे। विस्तृत विवरण निम्नवत् है:-

1. उद्योग द्वारा विभिन्न फर्मों से ई-वेस्ट क्रय कर उक्त की मैनुअल सॉर्टिंग/ डिस्मेन्टलिंग/ रिसाईक्लिंग के कार्य हेतु वर्ष 2016 में बोर्ड से नियमानुसार अनापत्ति प्रमाण पत्र प्राप्त कर इकाई की स्थापना की गई है। उद्योग को संचालन हेतु बोर्ड से राशत सहमति जल/वायु निर्गत है। जिसकी वैधता अवधि 31.12.2023 तक है तथा उद्योग की स्थापित क्षमता 12000 मी0टन/वर्ष अवगत करायी गयी है।
2. निरीक्षण के समय इकाई में 06 डिस्मेन्टलिंग बूथ, 01 सी0आर0टी0 कटिंग बूथ, 01 कम्प्रेसर कटिंग बूथ, 01 कम्प्रेसर गैस रिकवरी यूनिट, 01 पी0सी0वी0 प्रोसेसिंग यूनिट, 01 बॉलमिल, 01 डीजल फायर्ड मेल्टिंग फर्नेश, 01 डीजल फायर्ड पफ बर्नर स्थापित पाये गये। 06 डिस्मेन्टलिंग बूथों पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में हुड डक्टिंग व डस्ट कलक्टर स्थापित है, तदोपरान्त डक्टिंग को सी0आर0टी0 कटिंग बूथ एवं कम्प्रेसर कटिंग बूथ से सम्बद्ध करते हुए संयुक्त वैट स्क़बर के माध्यम से भूतल से लगभग 30 मी0 ऊंची संयुक्त चिमनी से सम्बद्ध किया गया है। उद्योग में डिस्मेन्टलिंग के दौरान जनित इन्सुलेटिंग मैटेरियल/पफ के इन्सीनेशन हेतु 01 पफ बर्नर स्थापित है। जिस पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में वाटर स्क़बर स्थापित है, तदोपरान्त संयुक्त चिमनी से सम्बद्ध किया गया है। उक्त के अतिरिक्त उद्योग में स्थापित डीजल फायर्ड मेल्टिंग फर्नेश पर हुड डक्टिंग, साईक्लोन डस्ट कलक्टर व संयुक्त वैट स्क़बर के साथ उक्त को संयुक्त चिमनी से सम्बद्ध किया गया है।
3. उद्योग में उत्पादन प्रक्रिया से किसी भी प्रकार का उत्प्रवाह जनन/निस्तारण नहीं होता है, फिर भी उद्योग द्वारा स्थापित वाटर स्क़बर में प्रयुक्त स्क्रैबिंग वाटर के निस्तारण से पूर्व ई0टी0पी0 के माध्यम से शोधित किये जाने हेतु उत्प्रवाह शुद्धिकरण संयंत्र की स्थापना की गई है, जो उत्प्रवाह उपलब्ध न होने के कारण निरीक्षण के समय बन्द अवस्था में पाया गया।
4. उद्योग द्वारा जिन फर्मों से ई-वेस्ट क्रय किया जाता है उसकी सूचना उद्योग द्वारा प्रेषित की गई है, प्रति संलग्न है।
5. इकाई परिसर का कुल प्लॉट क्षेत्रफल लगभग 9897 वर्ग मी0 तथा उक्त के अतिरिक्त परिसर में लगभग 5150 वर्ग मी0 कारपेट क्षेत्रफल का प्रथम तल निर्मित किया गया है। अतः उद्योग का वर्तमान में कुल क्षेत्रफल 15047 वर्ग मी0 होने की सूचना दी गई है, उद्योग द्वारा पूर्ण वर्ष में कुल कार्य दिवस 325 अंकित किये गये हैं, क्षेत्रफल के सम्बन्ध में उद्योग द्वारा प्रेषित अभिलेख संलग्न है। निरीक्षण के दौरान उक्त परिसर में 01 सेग्रीगेशन/डिस्मेन्टलिंग शेड, 01 गण्डारण शेड, ऑफिस इत्यादि निर्मित है। उक्त के अतिरिक्त परिसर में खाली प्लॉट पर अतिरिक्त शेड के निर्माण कार्य लगभग पूर्ण कर लिया है। निरीक्षण के समय प्लोरिंग का कार्य प्रगति पर पाया गया। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उक्त शेड निर्मित होने के उपरान्त प्रथम तल वर्किंग एरिया में बढोत्तरी कार्य प्रस्तावित है।
6. उद्योग परिसर में लगभग 1000 टन ई-वेस्ट भण्डारित पाया गया। उक्त के अतिरिक्त उपस्थित उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि बोर्ड से रिसाईक्लिंग हेतु पंजीकरण प्राप्त करने के उपरान्त माह जनवरी-2020 से कार्य प्रारम्भ किया गया है, जिसकी प्रथम रिटर्न मार्च में प्रेषित की जानी प्रस्तावित थी, परन्तु लॉक डाऊन लागू होने के कारण अगली रिटर्न जून 2020 से नियमित प्रेषित की जायेगी।

उपरोक्तानुसार सन्दर्भित इकाई की प्राधिकृत ई-वेस्ट रिसाईक्लिंग क्षमता ई-वेस्ट (मेनेजमेन्ट) रूल्स-2016 में उल्लिखित प्राविधानों के अंतर्गत निर्धारित किये जाने की संस्तुति सहित अद्यतन स्थलीय निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(महेन्द्र सिंह)  
अवर अभियन्ता

(सत्य विजय)  
सहा0 पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय

82



# HORIZON RECYCLING PVT. LTD.

Regd. Office : 3/6106, Manjulikey Garden, Janakpuri, Saharanpur-247001 (U.P.) INDIA  
www.horizonrecycling.in E-mail : office@horizonworld.in, admin@horizonworld.in  
Ph. : +91 92196 00197, 8171000900

## JUSTIFICATION OF AREA

### Space Required as per CPCB guidelines for E –waste

Recycling of E-waste require 500 Sq. meters' production for 1MPT  
Dismantling of E-waste require 300Sq. meters' production for 1MPT

### AVAILABLE AREA

The unit total Plot area 9897 Sq. meters  
The unit total 1<sup>st</sup> floor area 5150 Sq. meters  
Total Area is 15047 Sq. meters

Recycling Area – 9897 (500 Sq. meter for 1 ton) = 19.79 MT/PD  
19.79 % 325days = 6431 for Recycling per annum

Dismantling Area – 5150 (300 Sq. meter for 1 ton) = 17.16 MT/PD  
17.16 % 325 days = 5577 for Dismantling per annum

Total activity of E-waste = 6431 + 5577 = 12008 MT/PA approx.

For HORIZON RECYCLING PVT. LTD.

(Authorized Signatory)



GENERAL TAX INVOICE

(ORIGINAL FOR RECIPIENT)

40

Hindustan Refrigeration Stores-Delhi- (from 1-Apr-2019)  
 2,4 & 5 N.S. Marg Daryaganj  
 New Delhi 110002  
 Tel. No- 011-49877777  
 Service Station No- 9010110262  
 GSTIN/UIN: 07AAAFH463361ZB  
 State Name : Delhi, Code : 07  
 E-Mail : higrp@gmail.com.

Buyer  
**HORIZON RECYCLING PVT LTD.-U.P.**  
 35, SAHARANPUR DEHRADUN ROAD  
 KUMAR HERA SAHARANPUR-247001(U.P.)  
 mob-9837273388, mohittech@horizonredair.com  
 GSTIN/UIN : 09AADCH7833A1ZR  
 State Name : Uttar Pradesh, Code : 09

Invoice No.	Book No.	Dated
73077/19-20		21-Feb-2020
Delivery Note	Mode/Terms of Payment	
	NEFT RECD IN ICICI	
Supplier's Ref.	Other Reference(s)	
	SATISH	
Buyer's Order No.	Dated	
TELEPHONIC ORDER	21-Feb-2020	
Despatch Document No	Delivery Note Date	
Despatched through	Destination	
BY ROAD	SAHARANPUR, UP	
Bill of Lading/LR-RR No	Motor Vehicle No	
	DL 01LT 665B	
Terms of Delivery		
RS 015/- & RS 148000/- DT 21/2/2020		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc %	Amount
1	ROTHENBERGER- ROREC PRO-2 PISTON/REC.MAC ARTICLE : 1686.08 MAKE : ROTHENBERGER SRL NO. 0071118 NECESSITY TO MENTION FROM THE DATE OF INVOICE	8470	1.000 Pcs	91,000.00	Pcs		91,000.00
2	**EMPTY CYLINDER CAPACITY 61 KG FOR R-22 SRL NO. 84241	7311	1.000 Kgs.	6,000.00	Kgs.		6,000.00
3	EMPTY CYLINDER 62 KG FOR R-134A SRL NO. 84235	7311	1.000 Pcs	6,000.00	Pcs		6,000.00
4	EMPTY CYLINDER 52 KG FOR R-407C SRL NO. 84246	7311	1.00 Nos.	6,000.00	Nos.		6,000.00
5	EMPTY CYLINDER 45 KG FOR R-404A SRL NO. 84266	7311	1.000 Pcs	6,000.00	Pcs		6,000.00
6	EMPTY CYLINDER 45 KG FOR R-410A SRL NO. 3493	7311	1.000 Pcs	7,000.00	Pcs		7,000.00
7	CHARGING LINE 6FEET ASIAN MAKE, FOR R-22, R-134	4009	4.000 Pcs	580.00	Pcs		2,320.00
8	CHARGING LINE 6FEET ASIAN MAKE, R-410A	4009	1.000 Pcs	675.00	Pcs		675.00
9	DCL-032-1/4" (DFS-DRIER)	8421	5.000 Pcs	190.00	Pcs		950.00
							1,25,945.00
IGST OUTPUT TAX 18% Round Off							22,670.10
Less:							(-).10
Total							₹ 1,48,615.00



Amount Chargeable (in words) **INR One Lakh Forty Eight Thousand Six Hundred Fifteen Only** E. & O.E

HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
8479	91,000.00	18%	16,380.00	16,380.00
7311	31,000.00	18%	5,580.00	5,580.00
4009	2,995.00	18%	539.10	539.10
8421	950.00	18%	171.00	171.00
Total			22,670.10	22,670.10

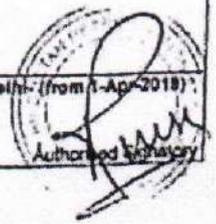
Tax Amount (in words) : **INR Twenty Two Thousand Six Hundred Seventy and Ten paise Only**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



SUBJECT TO DELHI JURISDICTION  
 This is a Computer Generated Invoice

for Hindustan Refrigeration Stores-Delhi- (from 1-Apr-2019)



41  
क्षेत्रीय कार्यालय : उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर  
REGIONAL OFFICE : U.P. POLLUTION CONTROL BOARD, KANPUR

संक्रम

सेवा में,

114/एजि-648/20

दिनांक 16-6-2020

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय: ई-वेस्ट प्रोसेसिंग इकाई मेसर्स ईको ट्रेडर, प्लॉट नं० 454, रुमा, कानपुर की निरीक्षण  
आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के टिप्पणी आदेश संख्या 417/सी०ई०ओ० कैंप/सी-6/सा०-209  
/ई-वेस्ट/2020 दिनांक 08.06.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में  
ई-वेस्ट प्रोसेसिंग इकाई मेसर्स ईको ट्रेडर, प्लॉट नं० 454, रुमा, कानपुर का निरीक्षण इस कार्यालय  
द्वारा दिनांक 15.06.2020 को किया गया। निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ एच  
अग्नि आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:— यथोपरि।

भवदीय

(एस०बी०फ्रैंकलिन)

क्षेत्रीय अधिकारी  
लखनऊ को सूचनार्थ

प्रतिलिपि:— मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ  
सादर प्रेषित।

क्षेत्रीय अधिकारी

मै0 ईको ट्रेडर, प्लाट नं0 454, रुमा, कानपुर की ई-वेस्ट (प्रबन्धन) नियम, 2016 के अन्तर्गत प्राप्त प्राधिकार के सम्बन्ध में निरीक्षण आख्या।

बोर्ड मुख्यालय के टिप्पणी संख्या 417/सी0ई0ओ0 कॅम्प/सी-6/सा0-209 /ई-वेस्ट/2020 दिनांक 08.06.2020 द्वारा प्राप्त निर्देशानुसार उक्त इकाई का निरीक्षण अधोहस्ताक्षरियों द्वारा दिनांक 15.06.2020 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री हरिओम शरन द्विवेदी उपस्थित थे। विस्तृत विवरण निम्नवत् है:-

1. इकाई को बोर्ड मुख्यालय के पत्रांक 3381/UPPCB/Kanpur Nagar (UPPCBRO)/HWM/KANPUR NAGAR/2018 Dated 13-10-2018 द्वारा E-waste-100 एम0टी0/वर्ष हेतु प्राधिकार निर्गत है, जिसकी वैधता 13.10.2023 तक है।
2. इकाई को बोर्ड के पत्र दिनांक 18.11.2016 द्वारा सशर्त जल सहमति एवं पत्र दिनांक 18.11.2016 द्वारा सशर्त वायु सहमति निर्गत है, जिसकी वैधता 31.12.2021 तक है।
3. इकाई को E-waste -100 एम0टी0/वर्ष हेतु प्राधिकार निर्गत है। वर्ष में 300 दिन कार्यदिवस के अनुसार इकाई में लगभग 0.33 एम0टी0/दिन E-waste आंकलित होता है।
4. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुसार 01 टन/दिन ई-वेस्ट के डिस्मेन्टलिंग, स्टोरेज के कार्य हेतु 300 वर्ग मीटर क्षेत्रफल का एरिया होना अनिवार्य है।
5. इकाई में कार्य हेतु स्थल का क्षेत्रफल लगभग 100 वर्ग मीटर है।
6. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुसार इकाई का लगभग 0.33 एम0टी0/दिन ई-वेस्ट की डिस्मेन्टलिंग, स्टोरेज हेतु लगभग 100 वर्ग मीटर क्षेत्रफल की आवश्यकता है, जो कि सही है।
7. इकाई द्वारा ई-वेस्ट का डिस्मेन्टलिंग कार्य किया जाता है। डिस्मेन्टलिंग कार्य से जनित डस्ट के नियंत्रण हेतु इलेक्ट्रानिक कम्पोनेन्ट वेस्ट ट्रीटमेन्ट प्लान्ट स्थापित है।
8. इकाई में ई-वेस्ट को डिस्मेन्टलिंग के पश्चात् पृथक-पृथक ट्रे में ई-वेस्ट पार्ट को रखा जाता है।
9. निरीक्षण के समय इकाई में डिस्मेन्टलिंग का कार्य नहीं होता पाया गया।
10. इकाई द्वारा वर्ष 2018-19 की वार्षिक रिपोर्ट प्रस्तुत की गयी है।
11. इकाई में ई-वेस्ट डिस्मेन्टलिंग, स्टोरेज कार्य नहीं किया जा रहा है, उक्त के सम्बन्ध में इकाई द्वारा पत्र प्रेषित किया गया है।

उपरोक्त तथ्यों को दृष्टिगत रखते हुये इकाई को निर्गत ई-वेस्ट प्राधिकार को रिवोक किया जाना उचित प्रतीत होता है।  
आख्या आपके अवलोकनार्थ सादर प्रस्तुत।

क्षेत्रीय अधिकारी महोदय

Vivek  
15/6/2020  
(विवेक कुमार)  
अवर अभियन्ता

Yogesh Kumar Mishra  
15/6/2020  
(योगेश कुमार मिश्र)  
सहायक पर्यावरण अभियन्ता

16/6/2020

QEO

UTTAR PRADESH POLLUTION CONTROL BOARD  
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

43

Ref. No : 3381/UPPCB/Kanpur Nagar(UPPCBRO)/HWM/KANPUR NAGAR/2018  
Dated: 13/10/2018

To,

M/s ECO TRADER  
PLOT NO 454, ROOMA KANPUR  
Tehsil : Kanpur  
District : KANPUR NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 3381 and 13/10/2018 .
2. Reference of application (No. and date) 2579186 and 02/07/2018 .
3. Mr HARI OM SHARAN DWIVEDI of M/s ECO TRADER is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO 454, ROOMA KANPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	E-Waste (Schedule-I, S. No. 31.1)	Collection, Storage, Recovery and sold to authorized recycler	100 Ton/Annum

1. The authorization shall be valid for a period of 13/10/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986. and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

- 7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
- 8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
- 9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
- 10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
- 11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
- 12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
- 13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
- 14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

**B Specific Conditions of Authorization**

- 1. The General condition at Serial No. 8, 9, 10, 11 are not applicable to your industry.
- 2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
- 5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
- 6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
- 8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All

spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule - 7 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

10. You are directed to display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

11. It is the mandatory duty of the authorized person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

13. An ETP sludge/salt test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1.2. and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

16. You shall have the valid membership of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only.

17. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days

18. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act. 1974.

( Authorized Signatory )

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN  
Date: 2018.10.23 19:53:38 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Kanpur Nagar for information and necessary action .

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN  
Date: 2018.10.23 19:53:49 +05'30'  
CEO/EE, I/C Circle \_\_\_\_\_

ई-वेस्ट प्रसंस्करण करने वाली इकाईयों से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनाई गई गाइड लाइन में उल्लिखित जल/वायु प्रदूषण नियंत्रण व्यवस्था न पाये जाने वाले दोषी इकाईयों के विरुद्ध कृत कार्यवाही का विवरण  
(प्रपत्र-13)

Regional Office	Circle	S. No.	Name & Address of Unit	Type of Unit (Refurbisher/ Dismantler/ Recycler)	Status of Consent With Validity		Status of Authorisation with Validity (Grant/Reject/ Under Process)	Capacity (T/Annum)	Details of Pollution Control System		If Pollution Control system is not as per the guide line of CPCB then details about action taken	Status of Annual Returns (Yes/No)	
					Air	Water			Air	Water		If Yes, details should be provided in separate sheet.	If No, Details about Action Taken
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Saharanpur	3	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

ई-वेस्ट प्रसंस्करण करने वाली इकाईयों से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनाई गई गाइड लाइन के अनुसार निर्धारित क्षेत्रफल न पाये जाने वाले दोशी इकाईयों के विरुद्ध कृत कार्यवाही का विवरण  
(प्रपत्र-1ब)

Regional Office	Circle	S. No.	Name & Address of Unit	Type of Unit (Refurbisher/ Dismantler/ Recycler)	Status of Authorisation with Validity (Grant/Reject/ Under Process)	Capacity (T/Annum)	Area of unit (Sq. Meter)	Area required as per guideline of CPCB	If Area with respect to capacity is not as per the guide line of CPCB, then details about action taken
1	2	3	4	5	6	7	8	9	10
Saharanpur		3	1	Nil	Nil	Nil	Nil	Nil	Nil

प्रदेश में ई-वेस्ट (मैनेजमेन्ट) रूल्स, 2016 के Schedule-1 के अनुसार इलेक्ट्रिकल एवं इलेक्ट्रॉनिक उपकरण निर्माताओं की सूची एवं उनके प्राधिकार की स्थिति  
(प्रपत्र-2)

Regional Office	Circle	S.No	Name and address of Producer	Equipment Code as per the Schedule-1 of E-Waste (Management) Rules, 2016.	Quantity of Product (TPA)	Quantity of Waste Generated (TPA)	Status of Authorisation with Validity (Grant/Reject/Under Process)	Status of Annual Returns (Yes/No)	
								If Yes, details should be provided in separate sheet.	If No, Details about Action Taken
1	2	3	4	5	6	7	8	9	10
Saharanpur	3	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil

- प्रदेश में स्थित बल्क कन्ज्यूमर का विवरण एवं उनके द्वारा एन्चूअल रिटर्न (वर्ष 2019-2020 हेतु) जमा करने की स्थिति।  
(प्रपत्र-4)

Regional Office	Circle	S. No.	Name & Address of Bulk Consumer	Capacity (T/Annum)	Status of Annual Returns (Yes/No)	
					If Yes, details should be provided in separate sheet.	If No, Details about Action Taken
1	2	3	4	5	6	7
Saharanpur	3	1	Inventorization work in progress			

अवैध रूप से संचालित ई-वेस्ट का एकत्रण, रिफरबिसर, डिस्मेन्टलिंग एवं रिसाइक्लिंग करने वाली इकाईयों के विरुद्ध की गई कार्यवाही का विवरण  
(प्रपत्र-5)

Regional Office	Circle	S. No.	Name & Address of Unit	Regional Office	Type of Unit (Collection Center/ Refurbisher/ Dismantler/ Recycler)	Estimated Quantity of Stored E-Waste (MT)	Area of unit (Sq. Meter)	Action taken
1	2	3	4	5	6	7	8	9
Saharanpur	3		Nil	Nil	Nil	Nil	Nil	Nil

माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 सं0-512/2018 शैले"ग सिंह बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश 12.02.2019 में बिन्दु सं0-7 एवं 8 में दिये गये एक्शन प्वाइन्ट पर बिन्दुवार अनुपालन आख्या (प्रपत्र-6)

S.No.	Regional Office	Circle	Points	Compliance
1	Saharanpur	3	Inventorization of ewaste generation	02 Dismantler & Recyclers identified and Bulk consumers in Inventorization work in progress
2	Saharanpur	3	Identification of Producers who have not obtained, EPR Authorisation	Nil
3	Saharanpur	3	Verification of quantity of e-waste collected by producers	Nil
4	Saharanpur	3	Verification of systems provided by producers for collection and provided by producers channelisation of ewaste	Not Applicable
5	Saharanpur	3	Verification of facilities of dismantlers and recyclers for their infrastructure and records	Yes
6	Saharanpur	3	Checking of informal trading, dismantling, and recycling of waste	Yes
7	Saharanpur	3	Facilitate collection and disposal of e- waste	Yes
8	Saharanpur	3	Governance frame work for monitoring compliance	No Frame work monitoring is available
9	Saharanpur	3	Capacity building at district/State/CPCB level	-
10	Saharanpur	3	IEC plan be firmed up and executed	A workshop on dt. 26.04.2019 at Lucknow was conducted by UPPCB regarding Capacity building in respect to Six Waste Management Rules.
11	Saharanpur	3	Strengthen system of enforcement	Strengthening of system of enforcement is required

कार्य क्षेत्र में Dumped Historical E-Waste का चिन्हिकरण एवं उसके सुरक्षित निस्तारण के संबंध में प्रस्ताव  
(प्रपत्र-7)

Regional Office	Circle	S. No.	Name & Address of Dump Historical E-Waste with Geo-Co ordinate	Estimated Quantity of Dumped E-Waste (MT)	Proposal for Remediation of Dumped Historical E-Waste.
1	2	3	4	5	6
Saharanpur	3	1	NA	NA	NA

1 में ई-वेस्ट (मैनेजमेन्ट) रूल्स, 2016 के Schedule-1 के अनुसार इलेक्ट्रिकल एवं इलेक्ट्रॉनिक उपकरण निर्माताओं की सूची एवं उनके प्राधिकार की स्थिति

S. No.	Regional Office	Name & Address of Manufacture/Producer	Name of Electrical & Electronic Equipment in weight (MT) as per the Schedule-1 of E-Waste (Management ) Rules, 2016.	Status of Authorization
1	Saharanpur	Nil	Nil	Nil

ई-वेस्ट प्रसंस्करण करने वाली इकाईयों से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनाई गई गाइड लाइन में उल्लिखित जल/वायु प्रदूषण नियंत्रण व्यवस्था न पाये जाने वाले दोषी इकाईयों के विरुद्ध कृत कार्यवाही का विवरण  
(प्रपत्र-1अ)

Regional Office	Circle	S. No.	Name & Address of Unit	Type of Unit (Refurbisher/ Dismantler/ Recycler)	Status of Consent With Validity		Status of Authorisation with Validity (Grant/Reject/ Under Process)	Capacity (T/Annum)	Details of Pollution Control System		If Pollution Control system is not as per the guide line of CPCB then details about action taken	Status of Annual Returns (Yes/No)	
					Air	Water			Air	Water		If Yes, details should be provided in seperate sheet.	If No, Details about Action Taken
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Ayodhya	6	1	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA

ई-वेस्ट प्रसंस्करण करने वाली इकाईयों से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनाई गई गाइड लाइन के अनुसार निर्धारित क्षेत्रफल न पाये जाने वाले दोषी इकाईयों के विरुद्ध कृत कार्यवाही का विवरण  
(प्रपत्र-1ब)

Regional Office	Circle	S. No.	Name & Address of Unit	Type of Unit (Refurbisher/ Dismantler/ Recycler)	Status of Authorisation with Validity (Grant/Reject/ Under Process)	Capacity (T/Annum)	Area of unit (Sq. Meter)	Area required as per guideline of CPCB	If Area with respect to capacity is not as per the guide line of CPCB, then details about action taken
1	2	3	4	5	6	7	8	9	10
Ayodhya	6	1	NA	NA	NA	NA	NA	NA	-

प्रदेश में ई-वेस्ट (मैनेजमेन्ट) रूल्स, 2016 के Schedule-1 के अनुसार इलेक्ट्रिकल एवं इलेक्ट्रॉनिक उपकरण निर्माताओं की सूची एवं उनके प्राधिकार की स्थिति  
(प्रपत्र-2)

Regional Office	Circle	S.No	Name and address of Producer	Equipment Code as per the Schedule-1 of E-Waste (Management) Rules, 2016.	Quantity of Product (TPA)	Quantity of Waste Generated (TPA)	Status of Authorisation with Validity (Grant/Reject/Under Process)	Status of Annual Returns (Yes/No)	
								If Yes, details should be provided in seperate sheet.	If No, Details about Action Taken
1	2	3	4	5	6	7	8	9	10
Udhya	6	1	NA	NA	NA	NA	NA	NA	NA

ई-वेस्ट प्रोड्यूसर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी एक्सटेन्डेड प्रोड्यूसर रिस्पॉसिबिलिटी (EPR) प्राधिकार के कम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड से प्राप्त EPR प्लान में वर्णित कलेक्शन सेन्टर्स द्वारा वर्ष 2019-2020 हेतु एकत्रित श्रेणीवार ई-वेस्ट की मात्रा एवं एकत्रण केन्द्रों से डिस्मेन्टलर्स/रिसाइक्लर्स तक ई-वेस्ट को चैनलाइज करने की स्थिति  
(प्रपत्र-3)

Regional Office	Circle	S. No.	Year	Name & Address of Producer	EPR Authorization No. & Date issued by CPCB	Status of Collection and channelization of Electrical & Electronic Equipment in weight (MT) as per the Schedule-1 of E-Waste (Management) Rules, 2016				
						Name & Address of Collection Centre	Collection Target	Status of Collection	Status of Channelization	If Not Complied as per the EPR Plan, then details of Action Taken
1	2	3	4	5	6	7	8	9	10	11
Ayodhya	6	1	-	NA	NA	NA	NA	NA	NA	NA

प्रदेश में स्थित बल्क कन्ज्यूमर का विवरण एवं उनके द्वारा एन्वूअल रिटर्न (वर्ष 2019-2020 हेतु) जमा करने की स्थिति  
(प्रपत्र-4)

Regional Office	Circle	S. No.	Name & Address of Bulk Consumer	Capacity (T/Annum)	Status of Annual Returns (Yes/No)	
					If Yes, details should be provided in seperate sheet.	If No, Details about Action Taken
1	2	3	4	5	6	7
Ayodhya	6	1	M/s. Amrit Bottlers Pvt. Ltd., Dabhasemar, Ayodhya	0.25 T/Annum	Yes	NA
Ayodhya	6	2	M/s. Yash Papers Ltd., Darshan Nagar, Ayodhya	0.060 T/Annum	Yes	NA
Ayodhya	6	3	M/s. N.T.P.C. Ltd., Tanda, Ambedkarnagar	5 MT/Annum	Yes	NA
Ayodhya	6	4	M/s. I.T.I. Ltd., Mankapur, Gonda	2.91 MT/Year & 31697 Nag/Year	Yes	NA

अवैध रूप से संचालित ई-वेस्ट का एकत्रण, रिफरबिसर, डिस्मेन्टलिंग एवं रिसाइक्लिंग करने वाली इकाईयों के विरुद्ध की गई कार्यवाही का विवरण  
(प्रपत्र-5)

Regional Office	Circle	S. No.	Name & Address of Unit	Regional Office	Type of Unit (Collection Center/ Refurbisher/ Dismantler/ Recycler)	Estimated Quantity of Stored E-Waste (MT)	Area of unit (Sq. Meter)	Action taken
1	2	3	4	5	6	7	8	9
Ayodhya	6	1	NA	NA	NA	NA	NA	NA

माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 सं0-512/2018 शैलिंगा सिंह बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश 12.02.2019  
बिन्दु सं0-7 एवं 8 में दिये गये एक्शन प्वाइन्ट पर बिन्दुवार अनुपालन आख्या  
(प्रपत्र-6)

S.No.	Regional Office	Circle	Points	Compliance
A	Ayodhya	C-6	Inventorization of ewaste generation	04 (Only Consumer)
B			Identification of Producers who have not obtained, EPR Authorisation	NA
C			Verification of quantity of e-waste collected by producers	NA
D			Verification of systems provided by producers for collection and provided by producers channelisation of ewaste	-
E			Verification of facilities of dismantlers and recyclers for their infrastructure and records	-
F			Checking of informal trading, dismantling, and recycling of waste	-
G			Facilitate collection and disposal of e- waste	-
H			Governance frame work for monitoring compliance	-
I			Capacity building at district/State/CPCB level	-
J			IEC plan be firm ed up and executed	-
K			Strengthen system of enforcement	-

61

कार्य क्षेत्र में Dumped Historical E-Waste का चिन्हिकरण एवं उसके सुरक्षित निस्तारण के संबंध में प्रस्ताव  
(प्रपत्र-7)

Regional Office	Circle	S. No.	Name & Address of Dump Historical E-Waste with Geo-Co ordinate	Estimated Quantity of Dumped E-Waste (MT)	Proposal for Remediation of Dumped Historical E-Waste.
1	2	3	4	5	6
Ayodhya	6	1	NA	NA	NA

प्रदेश में ई-वेस्ट (मैनेजमेन्ट) रूल्स, 2016 के Schedule-1 के अनुसार इलेक्ट्रिकल एवं इलेक्ट्रॉनिक उपकरण निर्माताओं की सूची एवं उनके प्राधिकार की स्थिति

S. No.	Regional Office	Name & Address of Manufacture/Producer	Name of Electrical & Electronic Equipment in weight (MT) as per the Schedule-1 of E-Waste (Management ) Rules, 2016.	Status of Authorization
1	Ayodhya	NA	NA	NA



Phone & Fax :- 0121-2577676  
Email id :- [romeerut@uppcb.com](mailto:romeerut@uppcb.com)

क्षेत्रीय कार्यालय  
REGIONAL OFFICE  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
U.P. POLLUTION CONTROL BOARD

संदर्भ सं०  
Ref. No. 597/G-waste/22-  
सेवा में,

दिनांक  
Dated 8/1/2020

मुख्य पर्यावरण अधिकारी (वृत्त-6),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ

विषय: माननीय एन०जी०टी०, नई दिल्ली में दायर ओ०ए० सं० 512/2018 शैलेश सिंह बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 02/09/2019 तथा ई-वेस्ट मैनेजमेन्ट रूल्स, 2016 के वार्षिक रिपोर्ट के सम्बंध में।

महोदय,

कृपया उपरोक्त विषय बोर्ड मुख्यालय के पत्रांक एच. 44927/सी-6/सा-209/ई-वेस्ट/2019 दिनांक 12/12/2019 का संदर्भ ग्रहण करने का कष्ट करें जिसके द्वारा उपरोक्त संदर्भित ओ०ए० में ई-वेस्ट प्रोड्यूसर, डिस्मैंटलर तथा रिसाइकलर्स इकाईयो से सम्बंधित सूचना निर्धारित प्रारूप में वॉछित है। तत्कम में क्षेत्रीय कार्यालय मेरठ से सम्बंधित वॉछित सूचनायें निर्धारित प्रारूपों में भर कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार

भवदीय  
(डॉ० योगेन्द्र कुमार)  
क्षेत्रीय अधिकारी  
08/1/2020

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी (वृत्त-3), उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय :- पाकेट -टी,सी-3/2, पल्लवपुरम फेस-2, मोदीपुरम, मेरठ-250110 (उ०प्र०)  
बोर्ड मुख्यालय :- पर्यावरण भवन, टी.सी.-12, वी. विभूति खण्ड, गोमती नगर, लखनऊ-226010 (उ०प्र०)

Compliance of Non-ble NGT order dated 12.03.2019 in O.A.No.412/2018 Shaktish Singh Vs. State of U.P. & Or.

S. No.	Regional Office	Capacity of dismantling & recycling unit	Area of dismantling & recycling unit	If area with respect to capacity is not as per the guideline of CPCB, then what action has taken to meet the guideline.	Action taken against dismantling & recycling units	Number of e-waste producer/supplier. (Name & Address of each unit should be furnish in separate sheets)	Action point on Non-ble NGT order dated 12.02.2019 point no. 7&8	Information on point no. 2,3,4&5 in annual report proforma	(Name & Address of each bulk consumer should be furnish in separate sheet)	Whether annual report filed by bulk consumer, (If yes details should be provided in separate sheet)
1	Meerut	36 T/D 400MT/Month	2521 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Green Tech Recycling, 645, Achhronda, Partapur, Meerut	No
2	Meerut	365 T/A	2810 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Ifin Green E Waste recycler pvt ltd., Kharsa no 733, 734, Vill. Barni, Partapur, Meerut	No
3	Meerut	2 T/D	140 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	S Malik Traders, 93,94, Budera, Jashidpur, Meerut	No
4	Meerut	4800 MT/A	450 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Eco Green India, 447, Ghosipur, Hapur Road, Meerut	No
5	Meerut	1300 T/A	630 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	S.D. Recycling Process Industries, Kharsa no 51 & 52, Vill. Shakarpur, Hapur road, Meerut	No
6	Meerut	300MT/A	105 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Ishan Industries, Vill. Fafonda, Hapur road, Meerut	No
7	Meerut	6000T/A	105 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	R D Recycler, Kharsa no 36, Vill. Saekharpur, Hapur road, Meerut	No
8	Meerut	25 TPD	217 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Om Enterprises, 94, Nipuram Industrial Area, Delhi road, Meerut	No
9	Meerut	1080MT/A	258 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Swachh Bharat Recycling Company, Gali no 42083, Sajpuram Industrial Area G/o suman Printing work, Delhi road, Meerut	No
10	Meerut	100MT/Month	525 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Making India E-waste Recycling Management, Plot no 58, Sec-3, Shatabdi nagar Industrial Area, Meerut	No
11	Meerut	950 T/A	928 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	U.P. Green Recycling, Plot no 1-C, Partapur Industrial Area, Partapur, Meerut	No
12	Meerut	700MT/Month	320 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Zasha Electro Waste Recycling Pvt Ltd, Plot no 208, Sec-3, Shatabdi nagar Industrial Area, Meerut	No
13	Meerut	1350 T/A	450 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	S.M. E-Waste Recycling, Kharsa no 375, Plot no 4, Vill. Saifpur, karanchandpur Teh-Mawana, Meerut	No
14	Meerut	1200 T/A	400 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Acro Green Recycler, Kharsa no 375, Plot no 3, Vill. Saifpur karanchandpur Teh-Mawana, Meerut	No
15	Meerut	8000T/A	500 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	D.M Recycler, Vill. Fafonda, Hapur road, Meerut	No
16	Meerut	1500MT/Month	1680 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	7-R Recycler pvt ltd, Shatabdi nagar, Meerut	No
17	Meerut	2 T/D	435 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	R R Recycler Pvt Ltd, Kharsa No 115, Village Achhronda, Meerut	No
18	Meerut	25 T/D	450 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Global Green E-waste Recycling Pvt Ltd, 57, Industrial Area, Udhogpuram, Partapur, Meerut	No
19	Meerut	200MT/Month	450 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Arushi Mishra E Waste Recycling, Kharsa no 615, Village Khwajanpur Majara, rohta road, Meerut	No
20	Meerut	25 T/D	450 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Ambro Recycler Pvt Ltd, Kharsa no 206, Village Kashi galol road, Meerut	No
21	Meerut	25 T/D	3200 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	Yes	Golden E-Waste Recycler Pvt Ltd, Plot No 12-A, Gagal road behind Sofia School, Udhogpuram, Partapur, Meerut	No
22	Meerut	20MT/D	3200 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Sky Green Pvt Ltd, Village- Alipur Jijimana, Hapur road, Meerut	No
23	Meerut	20MT/D	3200 M <sup>2</sup>	Notice Sent	Notice Sent	NA	Complied	No	Blamer Waste Recycler Pvt Ltd, Kharsa No. 788, Village- Alipur Jijimana, Hapur road, Meerut	No

HEE

64

**Compliance of Point no. 7 of Hon'ble NGT order dated 12.02.2019 in OA No. 512/2018 Shallesh Singh Vs. State of U.P & Ors.**

Regional Office		Points	Compliance
A	Meerut	Inventorization of e-waste generation	Inventorized
B	Meerut	Identification of Producers who have not obtained EPR Authorisation	No Bulk producer of E-waste in jurisdiction of RO, Meerut
C	Meerut	Verification of quantity of e-waste collected by producers	do
D	Meerut	Verification of systems provided by producers for collection and channelisation of e-waste	do
E	Meerut	Verification of facilities of dismantlers and recyclers for their infrastructure and records	Complied
F	Meerut	Checking of informal trading, dismantling, and recycling of e-waste	Complied

✓ AEE

**Compliance of Action Plan of Hon'ble NGT order dated 12.02.2019 in OA No. 512/2018 Shailesh Singh Vs. State of U.P. & Ors.**

S. No.	Regional Office	Points	Compliance
A	Meerut	Inventorization of ewaste generation	Inventorized
B	Meerut	Identification of Producers who have not obtained, EPRAuthorisation	No Bulk producer of E-waste in jurisdiction of RO, Meerut
C	Meerut	Verification of quantity of e-waste collected by producers	No Bulk producer of E-waste in jurisdiction of RO, Meerut
D	Meerut	Verification of systems provided by producers for collection and provided by producers channelisation of ewaste	No Bulk producer of E-waste in jurisdiction of RO, Meerut
E	Meerut	Verification of facilities of dismantlers and recyclers for their infrastructure and records	Complied
F	Meerut	Checking of informal trading, dismantling, and recycling of waste	Complied
G	Meerut	Facilitate collection and disposal of e- waste	Complied
H	Meerut	Governance frame work for monitoring compliance	Will be Complied
I	Meerut	Capacity building at district/State/CPCB level	Will be Complied
J	Meerut	IEC plan be firm ed up and executed	Will be Complied
K	Meerut	Strengthen system of enforcement	Will be Complied

AEE

Status of E-waste Producer in the State of U.P.  
(As on 26.06.2020)

S. No.	Regional Office	Name & Address of Producer	Capacity (T/Annum)
1		No E waste Producer in jurisdiction of RO , UPPCB, Meerut	

Here

Status of E-waste Bulk Consumer in the State of U.P.  
(As on 26.06.2020)

S. No.	Regional Office	Name & Address of Bulk Consumer	Capacity (T/Annum)	Status of Annual/ Quaterly
1	Meerut	Zasha Electro Waste Recycling Pvt Ltd, Plot no 208, Sec-3, Shatabdi nagar Industrial Area, Meerut	950 T/Y	NO
2	Meerut	Hin Green E Waste recycler pvt ltd, ,Khasra no 733, 734, Vill. Baral, Partapur ,Meerut	400MT/Month	NO
3	Meerut	Arushi Misha E Waste Recycling, Khasra no 615, Village Khwajanpur Majara, rohta road, Meerut	200MT/Month	NO
4	Meerut	7-R Recycler pvt ltd, Shatabdi nagar, Meerut	1200 T/Y	NO

2  
BDE

Meeting No. 17

**MINUTES OF MEETING OF THE OVERSIGHT COMMITTEE, NGT UP LUCKNOW,  
HELD ON 11.02.2020 AT 11-00 A.M IN THE OFFICE OF THE COMMITTEE  
(ENVIRONMENT DIRECTORATE, VINEET KHAND, GOMTI NAGAR, LUCKNOW) REGARDING  
REVIEW OF HON'BLE NGT DIRECTIONS IN OA No 512/2018 : SHAILESH SINGH VS. STATE OF UP  
& ORS.**

\*\*\*

**Present:** Hon'ble Mr Justice S.K.Singh, Chairman  
Hon'ble Dr Anup Chandra Pandey, Member

Other dignitaries present:

1. Dr. Navin Raj Chief General Manager Head-Environment NOGE Delhi- 9428828040, raj-naveen@ongc.co.in
2. Dr. S.R. Sachan, Advisor Env. UPSIDA, 7388965626, srsachan28@gmail.com
3. Dr. B.B. Awasthi CEO. UPPCB, ceo6uppcb.com
4. Mr. Shiv Gopal Singh, Dy. Secretary Health, 9454411760
5. Mrs. Madhu Saxena, Director, Health, 8057048866, directorhealth2020@gmail.com
6. Dr. Shipra Pandey BMW Nodal Directorate Medical & Health, bmw.upgovt@gmail.com
7. Mr. Pradeep Sharma, EE. UPPCB, ceo1@uppcb.com
8. Dr. Madhumita Roy, MoEF&CC Lko, Regional Office Central, 9453429802madhu.mita@nic.in
9. Mr. Anurag Yadav, Secretary, Urban Development, secud18@gmail.com
10. Mr. S.K. Gupta, GM- Gomti UP Jal Nigam, 9473942562, gmgomti01@gmail.com
11. Mr. Rajendra Patil, Scientist-D, CPCB, RD Lko, 7839455558, patil.cpb@gov.in

Meeting was held as scheduled.

Various issues as pointed out in the orders of Hon'ble National Green Tribunal dated 02.09.2019, passed in **OA No. 512/2018 : in re Shailesh Singh vs. State of U.P. & ors** discussed and status of the action taken by the concerned authorities in compliance of the orders reviewed.

In this case, the basic question is the remedial action taken against unscientific disposal; of e-waste resulting in contamination of ground water and soil acidification.

*Am*

The action plan has detailed categorization of the steps taken and responsibility of the stakeholders for its implementation and timeframe for each action+ to be taken.

Hon'ble NGT had considered this matter on 10.08.2018 with reference to grievance of unauthorized recycling/ collection/ dismantling units, burning, selling of e-waste and other solid waste on the road side/banks of rivers in violation of E-Waste (Management) Rules, 2016 and Environment (Protection) Act, 1986 (EW Rules) resulting in groundwater contamination, air pollution and soil acidification.

Hon'ble NGT had directed the MoEF&CC, UPPCB and CPCB to prepare an action plan to ensure enforcement of EW Rules and file compliance report. The report dated 14.12.2018 was filed before Hon'ble NGT which was considered on 12.02.2019.

Point-wise decisions taken by the Committee in the matter are as follows:

Sl No	Issues/points of discussion	Decisions taken by the Committee
1.	<p><b>(a) The inventorization of e-waste generation:</b> As suggested during the hearing on 12.02.2019, inventorization was to be completed within one year i.e. by February, 2020.</p> <p><b>(b) Identification of Producers who have not obtained, EPR Authorisation:</b> The UPPCB was supposed to carry out quarterly drive for checking of the dismantling activity in coordination with the district administration. The UPPCB was also directed to formulate guidelines and check list for inspection to be provided to all District Environment Committees.</p>	<p>So far no inventorization has been done. The officer of the UPPCB mentions that they are in the process of appointing NEERI as consultant for taking up this activity. The Committee expresses its displeasure at the inordinate delay in such an important matter. The UPPCB to ensure immediate compliance and submit compliance report within three months.</p> <p>This report has not been taken by UPPCB from CPCB. The report may be submitted and a copy be sent to this Committee also. So far no report of inspection has been received by the UPPCB from any District Environment Committee regarding any such drive for checking e-waste from dismantlers and no action has been taken. The Committee has been informed that Rs 60 lacs have been imposed on defaulters.</p>
2.	The State Government was	So far no mechanism has been formulated by the

*Ar*

	<p>supposed to formulate a mechanism for collection and for incentivising setting up of recycling facilities.</p>	<p>State Government for collection and for incentivizing setting up of recycling facilities. The officer of UPPCB informs that total e-waste generation in Uttar Pradesh is 2.0 lacs TPA and there are common facilities for e-waste collection, dismantling and recycling of capacity more than 3 lac TPA. Out of this, 35 facilities are CC &amp; Dismantler facilities with capacity of 1,54,365.5 TPA, 20 facilities CC Dismantler and Recycler facilities with capacity of 1,34,131.5 TPA and 05 facilities are CC Dismantler, Recycler and Refurbishers facilities with capacity of 24,580 TPA.</p> <p>It is informed that 06 facilities of capacity 37220 TPA have been proposed in the State.</p> <table border="1" data-bbox="871 965 1469 1272"> <thead> <tr> <th>District</th> <th>No of proposed facilities</th> <th>Total proposed E-waste capacity (TPA)</th> </tr> </thead> <tbody> <tr> <td>Hapur</td> <td>01</td> <td>3600</td> </tr> <tr> <td>Gautam Budha Nagar</td> <td>01</td> <td>11300</td> </tr> <tr> <td>Meerut</td> <td>01</td> <td>12000</td> </tr> <tr> <td>Mathura</td> <td>01</td> <td>1320</td> </tr> <tr> <td>Bulandshahar</td> <td>01</td> <td>3000</td> </tr> <tr> <td>Amroha</td> <td>01</td> <td>6000</td> </tr> </tbody> </table>	District	No of proposed facilities	Total proposed E-waste capacity (TPA)	Hapur	01	3600	Gautam Budha Nagar	01	11300	Meerut	01	12000	Mathura	01	1320	Bulandshahar	01	3000	Amroha	01	6000
District	No of proposed facilities	Total proposed E-waste capacity (TPA)																					
Hapur	01	3600																					
Gautam Budha Nagar	01	11300																					
Meerut	01	12000																					
Mathura	01	1320																					
Bulandshahar	01	3000																					
Amroha	01	6000																					
3.	<p>As far as governance for monitoring compliance is concerned, monitoring had to be ensured at the city/district and State levels for which Nodal Officer was to be the State Environmental Secretary, District Collector, CMD/Commissioners had to be designated and its time-frame was three months.</p>	<p>It has been mentioned that such committees are functioning. However, neither reports are being received, nor they are being compiled by the UPPCB. The UPPCB is directed to ensure compliance of the directions of Hon'ble NGT.</p>																					
4.	<p><b>Capacity building at district/State/CPCB level:</b> Hon'ble NGT directed special workshops to educate functionaries in Government/ NGOs to be run over by one year.</p>	<p>These workshops have not been organized so far. The UPPCB is directed to ensure that these workshops are held regularly at District/State level.</p>																					
5.	<p>IEC plan was directed by the Hon'ble NGT to be framed up and executed</p>	<p>UPPCB informed that some booklets have been</p>																					

	by the UPPCB/PCCs/ District Administration/CPCB.	circulated, but the matter requires to be scaled up.
6.	So far as the system of enforcement is concerned, it needs to be strengthened. Quarterly review of violations and enforcement actions at city/district/State level and quarterly reports are required to be filed with CPCB.	The officer of UPPCB informs that quarterly reports are being filed.
7.	Hon'ble NGT had directed the CPCB to clearly spell out parameters of compliance and methodology to review by developing appropriate software.	Draft parameters and methodologies were circulated to the State PCBs/PCCs
8.	<p>The SPCBs/PCCs were required to furnish implementation status in respect of checking of informal trading, dismantling and recycling of e-waste, collection and disposal of e-waste, governance frame work for monitoring compliance, capacity building at district/State/CPCB level, IEC plan and system of enforcement. The State Pollution Control Board had to implement action plans submitted by them.</p> <p>(a) Inventorization of e-waste generated which has been done by them.</p> <p>(b) State Pollution Control Board had to identify producers who have not obtained EPR Authorization.</p>	<p>So far no inventorization has been done. The officer of the UPPCB mentions that they are in the process of appointing NEERI as consultant for taking up this activity. The Committee expresses its displeasure at the inordinate delay in such an important matter. The UPPCB to ensure immediate compliance and submit compliance report within three months.</p> <p>Registration of e-waste producers is done by CPCB. The SPCB does not have a list of such producers with them. SPCB may coordinate with CPCB to get the list of the producers and verify the quantity of e-waste collected by such</p>

Ae

(c) Quantity of e-waste collected by producers needs to be verified by the CPCB/SPCB.

(d) SPCB had to verify the status of e-waste recyclers/dismantlers.

producers.  
SPCB along with CPCB had to verify systems provided for producers for collection and channelization of e-waste. All EPR authorized producers are authorized by the CPCB. SPCB may take list from CPCB and ensure verification as soon as possible.

State Pollution Control Board has mentioned that as per their verification, there are total number of 60 units with recycling capacity of 3,13,077 tons per annum which is as follows:

Facility	Number	Capacity TPA
CC & Dismantler	35	1,54,3645.5 TPA
CC, Dismantler & Recycler	20	1,34,131.5 TPA
CC, Dismantler, Recycler & Refurbisher.	05	24,580 TPA

A detailed list of all CC dismantlers, Recyclers and Refurnishers is annexed as **Annexure-1**

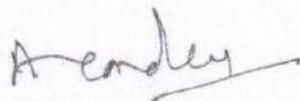
It appears that not much exercise has been done by the SPCB in this regard. The SPCB was directed to carry out intensive enforcement exercise. It has been informed by CPPCB that following action has been taken against illegal e-waste processing units between July to December, 2019:

- (i) 80 illegal melting furnaces units were dismantled in Loni, district Ghaziabad in the month of November, 2019 and FIRs against 16 persons were lodged;
- (ii) Illegal e-waste of 6,850 ton was seized and 05 illegal Godowns were sealed by district Administration in district Moradabad, Environmental Compensation of Rs. 60 lacs has

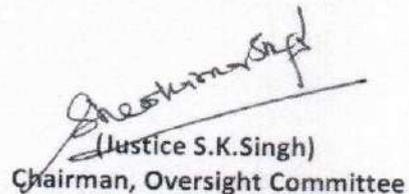
*AL*

	(e) Hon'ble NGT had also directed the SPCB to ensure regular monitoring at city/district & State level. SPCB had also been directed to hold special workshops and to come out with IEC plan for creating awareness.	been imposed and closure orders have been issued against 04 e-waste processing units.  UPPCB must train people and conduct special workshops for functionaries of the Government and other departments. They have to come out with a detailed IEC plan for educating people about the system, collection and recycling facilities. SPCB has to coordinate with the CPCB and ensure a proper system of EPR for the producers of electronics goods. They have also to file quarterly reports with CPCB regarding violations detected and enforcement actions at city/District/State level.
9.	CPCB may work out mechanism for recovering compensation for delay in compliance as well as the violations.	CPCB has provided the mechanism which they have evolved for recovery of compensation in compliance of the directions of Hon'ble NGT which they may send to the Committee.
10.	The officer from ONGC mentions that E-waste Rules cover white goods also like refrigerator, air-conditioners etc wherein the component of hazardous e-waste is of very small percentage, whereas the metallic part of the said items, which is of higher percentage, is also taken as e-waste.	It is suggested that the e-waste rules may be made applicable only to the component of hazardous e-waste of white goods.

Let the decisions taken in the meeting as above be communicated to all concerned for compliance.



(Dr Anup Chandra Pandey)  
Member, Oversight Committee



(Justice S.K. Singh)  
Chairman, Oversight Committee

Feb 11, 2020

## Annex I

**Status of E-waste Recycling / Collection / Generation Units in  
the State of U.P.**

(As on 07.02.2020)

S. No.	Name & Address of Unit	Regional Office	Status of Authorisation	Status of Registration & Validity	Type	Capacity (T/Annun)
1	M/s Auctus -E Recycling Solutions Pvt. Ltd., F-637, M.G. Road, Industrial Area, Ghaziabad.	Ghaziabad	Grant	Registered 30.07.2019	Collection, Dismantle	1800
2	M/s Mahaluxmi Metal Alloys (India) Pvt. Ltd., Modinagar, Ghaziabad.	Ghaziabad	Grant	Registered 22.05.2023	Collection, Dismantle, Recyclers	30000
3	M/s N.K. Products, 58-59, M.G. Road, Ghaziabad.	Ghaziabad	Not Applied	Registered 22.06.2016	Collection, Dismantal	9000
4	M/s Bharat Oil Co., E-18, Site-IV, Sahibabad, Industrial Area, Ghaziabad.	Ghaziabad	Grant	Registered 16-05-18	Collection, Dismantal	4000
5	M/s Planet Green Recycling Pvt. Ltd., G-129, Phase -1, M.G. Road, Ghaziabad.	Ghaziabad	Grant	Registered 23.08.2018	Collection, Dismantal, Recyclers	1500
6	M/s Rocket Sales, Plot No. 1-12, I/A, M.G. Raod, Hapur.	Ghaziabad	Grant	Registered 27.08.2019	Collection,, Dismantal	300
7	M/s Arsh Recycling Pvt. Ltd., Plot No. 203, UPSDIC, I/A, M.G. Road, Ghaziabad.	Ghaziabad	Grant	Registered 02.05.2024	Segregation, Dismantal	15000
8	M/s Auctus Recycling Solutions Pvt. Ltd.Habibpur, Greater Noida.	Greater Noida	Grant	Registered 06.12.2021	Dismantal, Recyclers	19500
9	M/s Khan Traders, B-5, site4, Panki Industrial Area, Kanpur.	Kanpur	Grant	Registered 15-11-2020	Collection, Dismantal	7190
10	M/s Green Tech Recycling, Khasra No.-645, Acchraunds, Bahdaurpur Road, Partapur, Meerut .	Meerut	Grant	Registered 08.05.2024	Transportation, Dismantal, Segregation, Refurbishing, Stor age, Disposal collection, Recycling	9000/MTA
11	M/s Narora Atomic Power Station, Narora, Bulandshahar.	Bulandshahar	Not Applied	-	Collection' Dismantaling & Recycling	10
12	M/s Metal Alloys, E-46, Industrial Area, Ramnagar, Varanasi	Varanasi	Grant	Registered 31-05-2019	Collection Dismantal	1825
13	M/s Comwen Information Technologies Pvt.Ltd., 127/35B, ChakRagunath, Naini, Allahabad.	Allahabad	Grant	Registered 11-08-2017	Collection Dismantal	300
14	M/s Dasia ECo E-Waste Recyclers E-160 Industrial area, Khalilabad, SantKabainagar.	Basti	Grant	Registered 31-12-2017	Collection, Dismantal	720
15	M/s Sims Recycling Solutions Plot no.1 Udyog Kendrall Ecotech-III Greater Noida.	Greater Noida	Grant	Registered 31.12.2019	Dismantal, Recycling	1250

S. No.	Name & Address of Unit	Regional Office	Status of Authorisation	Status of Registration & Validity	Type	Capacity (T/Annum)
16	M/s J.A.O. E-Waste Recycling Co, Vill- Jaitpur, Distt-Moradabad.	Moradabad	Grant	Registered 23.11.2020	Dismantal, Dismantal	3001
17	M/s HIN Green E-waste Recycling (P) Ltd, B-19/1, Summer Garden Colony, Meerut.	Meerut	Grant	Registered 12.04.2018	Collection, Dismantal,	750
18	M/s S.R. Metcast India (P) Ltd 11.8 Km.Agra Mathura Road, Agra.	Agra	Grant	Registered 02.08.2022	Dismantal, Dismantal	600
19	M/s K.M. Metals Suppliers 9/270,271,Mathura Agra.	Agra	Not Applied	-	Collection Dismantal	5000
20	M/s Prakash Metal House 39/223, Karwan Lohamandi, Agra.	Agra	Grant	Registered 02.05.2023	Collection Dismantal	1500
21	M/s Shree MahaveerJi Trading Company, 30/127, Chippitala, Agra.	Agra	Not Applied	Reject	Dismantal, Dismantal	4500
22	M/s E-Waste Recyclers India E-50, UPSIDC Industrial area, NH-2 Kosikalan, Mahura.	Mathura	Grant	Registered 01.03.2022	Collection, Dismantle	6000
23	M/s Supar Trading Company, Plot No.-3 Govt. Industrial Estate, Talkatora Road, Lucknow.	Lucknow	Not Applied	Registered 03.04.2016	Collection Dismantal	365
24	M/s V.R. Techno Enviro Services pvt. Ltd. khasra No. 440, indira Priyedarshni ward, jarhra Indira Nagar, Lucknow.	Lucknow	Not Applied	Registered 09.04.2016	Collection, Dismantle	365
25	M/s Sachin enterprises, 84/1, Plot no.34-35 Fazalganj, Kanpur.	Kanpur	Grant	Registered One Time	Collection Dismantal	5000 Pieces Per Annum
26	M/s Gandhi Traders, 91/103, Dalelpurwa, Kanpur.	Kanpur	Grant	Registered 04.06.2018	Collection Dismantal	5000 Pieces Per Annum
27	M/s Greezon Recycling Pvt. Ltd., R 30, UPSIDC, Industrial Area, Sikandrabad, Bulandshahar.	Bulandshaha	Grant	Registered 27.08.2022	Collection Dismantal, Recycling	16.5
28	M/s Sachin Enterprises, 123/751, block-T 74 pratapganj Gadariyan Purwa, Fazalgang, Kanpur.	Kanpur	Grant	Registered 16.11.2022	Collection, Dismantling, Refurbishing	2500
29	M/s Greeniva Recycler Pvt. Ltd., Plot No. G-284, M.G. Road, Industrial Area, Hapur.	Ghaziabad	Grant	Registered 08.08.2024	Collection, Dismantling, Recycling.	12000
30	M/s S. Malik Traders, Plot No.-93, 94 Vill-Budhera Jahidpur, Meerut.	Meerut	Grant	Registered 12.01.2022	Collection, Dismantling	365
31	M/s Royal Faiz Recycling (p) Ltd. , I-22, I.A. M.G. Road, Hapur.	Ghaziabad	Grant	Registered 02.05.2024	Collection, Dismantal, Recycling	12000
32	M/s 3 C Recycler, F-326, I/A, M.G. Road, Hapur.	Ghaziabad	Grant	Registered 29.07.2024	Collection, Dismantal,	9000
33	M/s Life E- Recycling (P) Ltd., F-435, UPSIDC I/A, M.G. Road, Hapur.	Ghaziabad	Grant	Registered 05.06.2023	Collection, Dismantal,	9000
34	M/s Hind Recycling (P) Ltd., Plot No. F-203, M.G. Road, Hapur.	Ghaziabad	Grant	Registered 01.03.2022	Segregation Collection, Dismantal,	9000

S. No.	Name & Address of Unit	Regional Office	Status of Authorisation	Status of Registration & Validity	Type	Capacity (T/Annum)
35	M/s Hayat Recycler, F-53, 54, I/A, M.G. Road, Hapur.	Ghaziabad	Grant	Registered 21.06.2023	Collection, Dismantal, Recycling	15000
36	M/s B.R.P. Infotech Private Limited, F-394, Phase-I, M.G. Road, Industrial Area, Hapur	Ghaziabad	Grant	Registered 11.03.2024	Collection, Dismantal, Segregation,	9000 MT/Year
37	M/s Sky Green Waste Recycling Management, Khasra No.- 174, Alipur Jijmana, Meerut, U.P.	Meerut	Grant	Registered 08.03.2023	Dismantling, Recycling	5475 MT/Y
38	M/s Swachh Bharat Recycling Company, Gali-N0-4, 2083, Saipuram Insutrial Area, Delhi Road, Meerut, U.P.	Meerut	Grant	Registered 08.05.2023	Recycling	4800 MT/A
39	M/s Rudra Interprises, Plot No. A-96, Sector-A-4, Tronica City, Loni, Ghaziabad	Ghaziabad	Grant	Registered 03.05.2023	Dismantal, Recycling	500 MT/A
40	M/s Avgree Recycling Pvt. Ltd, KH No.-549, Vill-Tiyala, Merrut-Bulandshahar Road, Hapur Bypass, Hapur.	Ghaziabad	Grant	Registered 10.09.2023	Dismantal, Segregation	11000 MT/Annum
41	M/s Faiz Recycling, G-235, MG Road, Industrial Area, Hapur	Ghaziabad	Grant	Registered 13.02.2024	Dismantal, Segregation	36.67 MT/Day
42	M/s Malik Recycling, 25-A, Anand Ind. Estate, Mohan Nagar, Ghaziabad.	Ghaziabad	Grant	Registered 02.05.2024	Dismantal, Segregation	10000 MT/Annum
43	M/s U.W.M. Recycling Pvt Ltd. Plot No.-F-331, UPSIDC, M.G. road, Ind Area, Hapur.	Ghaziabad	Grant	Registered 08.08.2024	Collection, Dismantal, Segregation, Recycling	12 MT/Day
44	M/s Safdar E-Recycling Pvt Ltd. Plot No.H-69, M.G. road, Ind Area, Hapur.	Ghaziabad	Grant	Registered 21.08.2024	Dismantal, Segregation, Recycling	12000 MT/Year
45	M/s Horizon Recycling Pvt. Ltd., Khasra no.-35, Kumarhera, 7th km Dehradum Road, Saharanpur.	Saharanpur.	Grant	Registered 31.12.2023	Collection, Dismantal, Segregation, Recycling	12000 MT/Annum
46	M/s Electric Waste Indina, Vill-Khujanawar, Ahatmal, Behat, Saharanpur.	Saharanpur.	Grant	Registered 31.12.2019	Collection, Dismantal, Segregation,	300 Ton/Annum
47	M/s Golden E-waste recyclers pvt. ltd, Plot no.-12A, Gagol Road, Behind Sophia School Udoyog Puram, Pratapur, Meerut	Meerut	Grant	Registered 01.04.2024	Transportation, Dismantal, Segregation, Refurbishing, Storage, Disposal	9600 MT/Annum
48	M/s R.D Recylers khasara no-46 village- shakharpur Hapur road Meerut	Meerut	Grant	Registered 27.03.2024	Transportation, Dismantal, Segregation, Storage, Disposal	300/MTA

S. No.	Name & Address of Unit	Regional Office	Status of Authorisation	Status of Registration & Validity	Type	Capacity (T/Annum)
49	M/s Earth Zone Recycling Plot no-11 pargana- Hazipur Hapur road meerut	Meerut	Grant	Registered 17.07.2024	Transportation, Dismantal, Segregation, Refurbishing, Stor age, Disposal collection, Recycling	2400 /MTA
50	M/s Making India E-waste recycling management plot no-50 sector-3 Shatabdi nagar industrial Area meerut	Meerut	Grant	Registered 07.07.2024	Transportation, Dismantal, Segregation, Refurbishing, Stor age, Disposal collection, Recycling	1080/MTA
51	M/s Indian Recycler Khasra No- 338 Vill- Wazidpur Kavali jansath Muzaffarnagar	Muzaffarnagar	Grant	Registered 03.12.2019	Transportation, Dismantal, Segregation, Refurbishing, Stor age, Disposal collection, Recycline	3500MTA
52	M/s Greentek Reman Pvt Ltd. Plot No-B-2/12, Site-B Inds Area Surajpur, Greater Noida	Greater Noida	Application under Process	.....	Dismantal, Recycling	9000MTA
53	M/s Clean Waste managemnet. Plot No-131, Udhyog kendra Second, Ecotech-3, Greater Noida	Greater Noida	Grant upto 07.11.2023	.....	Dismantal, Recycling	100MTA
54	M/s El green Recycling Pvt ltd.G- 33, Sec-63, Noida	Noida	CTO Applied	.....	Dismantal, Recycling	100MTA
55	AIMS Technologies Pvt Ltd.G- 256, MG Road Inds area, Hapur	Ghaziabad	.....	.....	Dismantal, Segregation	1500MTA
56	M/s Future Web, 48-A, Harthala Inds Area, Kanth Road, Moradabad	Moradabad	.....	.....	Dismantal, Segregation	7500MTA
57	M/s Buddha Industries, Behind vision Exports Faridpur Sambhal Road, Moradabad	Moradabad	Applied	.....	Dismantal, Segregation	250MTA
58	M/s Latoori Shah Traders, Gata No-1396, Bhojpur, Dharampur, Moradabad	Moradabad	.....	.....	Dismantal, Segregation	1200MTA
59	M/s Shoeb Waste solution, Gata No-250, Vill-Fazalpur, Near Hindoli, Chadausi, Sambhal	Moradabad	.....	.....	Dismantal, Segregation	600MTA
60	M/s NR E-Waste Company, Gata No-235,237,245, 250K Vill-Sirsa, Inayatpur, Moradabad	Moradabad	.....	.....	Dismantal, Segregation	750MTA

ATTENDANCE SHEET FOR THE MEETING OF OVERSIGHT COMMITTEE HELD ON 11.02.2020  
AT 11:00 A.M IN ENVIRONMENT DIRECTORATE, VINJET KHAND-1, GOMTI NAGAR, LUCKNOW.

S.NO.	NAME	DESIGNATION	MOBILE NO./E-MAIL	SIGNATURE
1	Dr Naveen Rai	Chief General Manager Head-Environment-Direct-Delhi	9428828040 raj-naveen@ongc.co.in	Naveen Rai
2	S.R.Saikhan	Adviser Environment UPSIDDA	7308965826 sr.saikhan23@gmail.com	Sau
3	Dr B.B. Aravathi	CEO WPPCB UP	CEO6@wppcb.com 9410619226	B
4	Shiv Copal Singh	Dy. Secretary Health	9454411760 Medicalsection7@gmail.com	Sh
5	D Madhu Saxena	Director Health	8057048066 director.health.2020@gmail	Sum
6	Dr Shikha Pandey	BHMD nodal Airesbarkh Medical Health	8mno.upgovt@gmail.com	Shikha
7	Pradipt Shewari	E <sup>3</sup> U.P. Peltalkha Centre	es01@wppcb.com	Pradipt
8	Dr. Madhumita Roy	MOEF, CC, LPO, Regional office (central)	9453429802 madhu.milata@nic.in	Madhu
9	Anuvrat Yadav	Section-4/D	secural18@gmail.com	An
10	S.K. Gupta	GM Control UP SDH Nagaria	9473942562, gungentor1@gmail.com	S.K.
11	Rajendra Patil	Sci-D CP&B, RD, Lucknow	7838455558 patil.cp&b@gov.in	Rajendra Patil

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, UP LUCKNOW HELD ON 05.08.2020 AT 11-00 A.M IN OA NO. 512 OF 2018 IN RE: SHAILESH SINGH VS STATE OF UP AND OTHERS, ORGANISED WITH THE HELP OF NIC,

THROUGH VIDEO-CONFERENCING

\*\*\*

**Present:** Hon'ble Mr Justice SVS Rathore, Chairman, and  
Dr Anup Chandra Pandey, Member.

Other dignitaries present:

1. Shri Sanjay Kr Singh Yadav, Special Secretary, Urban Development
2. Shri D.K. Soni, Addl Director, CPCB, Lucknow
3. Shri Amit Chandra, CEO-7, UPPCB
4. Shri Ramesh Ranjan, representative of NMCG/JMD, Jal Nigam
5. Shri Shriram Sachan, Advisor, UPSIDA
6. Shri Sudhir Kannaujia, Asstt. Manager, UPSIDA

The Oversight Committee reviewed the progress of remedial action against unscientific disposal of e-waste resulting in contamination of groundwater and soil acidification, in **OA No. 512 of 2018** in re: *Shailesh Singh vs State of UP and others*.

Unscientific disposal of e-waste results in contamination of groundwater and soil acidification. The grievance is that the unauthorized recycling/collection/dismantling by the units through burning, selling of e-waste and other solid waste result in groundwater contamination, air pollution and soil acidification. After considering the report in "Gadget 360" dated 04.06.2018, news item dated 02<sup>nd</sup> November 2017, published in Hindustan Times and the report of the Comptroller and Auditor General of India, Hon'ble NGT directed the MoEF&CC, UPPCB and CPCB to prepare an action plan. Compliance report dated 14.12.2018 was considered by Hon'ble NGT on 12.02.2019. It mentioned that 95% of e-waste was recycled by the informal sector and only 5% by the formal sector. Scrap dealers disposed of e-waste by burning, dissolving in acids and leaching. E-waste (Management and Handling) Rules came into force on 01.05.2012 requiring the

producers of electrical and electronic items to seek authorization from the State Pollution Control Boards. The Rules require the producers to implement their Extended Producer Responsibility (EPR). These Rules apply to producers, manufacturers, consumers or bulk consumers, dealers, refurbishers and e-retailers, who are involved in manufacture, sale, purchase and processing of electrical and electronic items, namely, (i) IT and Telecommunication equipment and, (ii) Consumer electrical and electronics items. It was estimated that in 2016, the total generation of e-waste was 20 Lakh tonnes (as per UN Study). There were 880 authorized EPR producers, 275 registered dismantlers/recyclers with dismantling/recycling capacity of 5.10 Lakh metric tonns. The sanctioned plan proposed by CPCB mentioned the following activities:

- (a) Inventorization of e-waste generation;
- (b) Identification of Producers who have not obtained EPR Authorisation;
- (c) Verification of quantity of e-waste collected by producers;
- (d) Verification of systems provided by producers for collection and channelization of e-waste;
- (e) Verification of facilities of dismantlers and recyclers for their infrastructure and records; and
- (f) Checking of informal trading, dismantling, and recycling of e-waste.

The CPCB was directed to prepare a software for governance framework for monitoring compliance, capacity building at district/State/CPCB level, IEC activities and strengthening of enforcement system. The software was developed by the CPCB and given to State PCBs along with the user ID and the check-list. CPCB mentioned that the inventorization of e-waste generation would be completed by December 2019.

The Oversight Committee reviewed the progress of implementing these measures in the light of above directions. This meeting was a sequel to the meeting of Oversight Committee held on 11.02.2020.

(1) Shri Ashok Kumar Tiwari, CEO representing UPPCB mentioned that inventorization by UPPCB has been completed. 68 units generate 3.81 Lakh tonns electrical waste per annum, out of which 1.47 Lakh tonns of e-waste gets recycled. Out of these, 44 units do collection and dismantling of 2.05 Lakh tonns per annum of e-waste, 18 units do collection, dismantling and recycling of 1.47 Lakh tonns per annum of e-waste. 6 units do collection, dismantling, recycling and refurbishment of 0.28 Lakh tonns per annum of e-waste.

(2) He mentioned that out of these 68 units, 59 units have been granted authorization and 04 units have applied for renewal, authorisation of 05 units has expired which were earlier authorized. 03 units have been closed.

(3) He mentioned that verification of these units is not being done these days because of COVID-19.

(4) He mentioned that the major problem in collection of e-waste is the informal sector. Loni in Ghaziabad is the main centre for e-waste dismantling. This e-waste reaches Loni through Ghaziabad from Delhi. UPPCB with the help of district administration carries on special drives for dismantling these units from time to time. 120 units of e-waste recyclers/dismantlers were closed/dismantled during drive in the last financial year. He mentioned that Moradabad has also become a big centre.

(5) Regarding Extended Producer Responsibility of the producers, he mentioned that Detailed Project Reports (DPRs) are issued by the CPCB and in those DPRs, these producers have fixed targets for buying back the electrical items which have completed their life i.e 'End of Life' (EoL). The EPR targets are fixed for the producers by the CPCB. The verification of collection centres and dealers on the ground is done by the SPCB. CPCB has issued detailed guidelines in this regard.

(6) On a query regarding the historical e-waste of 25 thousand tonns which is lying in Moradabad, it was mentioned by RO Moradabad (Shri Vikas Mishra) that it has been shifted and at present stored temporarily in trenches in deer park with a liner at the base and it has been covered with tarpaulin on top for controlling seepage of water. So far it has not been shifted to TSDF at Amroha where it was

planned to have been shifted because the construction work of TSDF has not started so far. The Oversight Committee was greatly dissatisfied with the progress. For the last more than one year, this greatly hazardous waste is still not being transferred to TSDF despite repeated instructions of Hon'ble NGT and the Oversight Committee.

(7) In the last meeting, it was mentioned by the State Pollution Control Board that they were in the process of appointing a consultant for taking up the study of inventorization of e-waste. The state board has planned out to carry the work of inventorization however they have not finalized the consultants yet.

(8) As far as the progress of enforcement is concerned, in the last meeting, it has been mentioned that action has been taken against 120 units in Loni and Rs. 60 lakhs have been imposed on defaulters. The figure of enforcement does not appear to have changed in the last five months.

(9) It was mentioned that so far no mechanism has been formulated by the State Government for collection and for incentivizing setting up of recycling facilities.

(10) The officer of UPPCB informs that total e-waste generation in Uttar Pradesh is 2.0 lacs TPA and there are 68 common facilities for e-waste collection, dismantling and recycling of capacity of 381578.67 TPA (175917 TPA recycling capacity). Out of this, 44 facilities are CC & Dismantler facilities with capacity of 2,05,661.67 TPA, 18 facilities CC Dismantler and Recycler facilities with capacity of 1, 47,837 TPA and 06 facilities are CC Dismantler, Recycler and Refurbishers facilities with capacity of 28,080 TPA. It is informed that 07 facilities of capacity 40220 TPA have been proposed in the State as under:

District	No of proposed facilities	Total proposed E-waste capacity (TPA)
Hapur	01	3600
Gautam Budha Nagar	01	11300
Meerut	01	12000
Mathura	01	1320
Bulandshahar	01	3000
Amroha	01	6000
Sant Kabir Nagar	01	3000
Total	07	40220

(11) Regional Officer, Ghaziabad mentioned that Nagar Nigam, Ghaziabad has prepared a project for e-waste facilities for Loni for 10.5 crore rupees in the Smart City Scheme, which is pending with the Urban Development of the State.

(12) As regards the software prepared by the CPCB, it could not be made functional till date.

(13) He also mentioned that they have organized workshop in Lucknow a couple of months back for capacity building in the stakeholders. The Oversight Committee felt that there is a lot of scope of improvement in capacity building and IPC activities, which need to be done by the UPPCB on a war footing.

The CPCB mentioned that they have conducted trainings for SPCBs, in response to that the UPPCB informed that they have not attended any such trainings yet. It reflects lack of coordination in organising such programs.

Other important details provided by UPPCB are as follows:

- Uttar Pradesh produces 10.1% (2 Lac TPA) of the total e-waste generated in the country i.e 2 Million TPA.

E-waste management arrangements	No. of units	Capacity in tonns per year
Collection and dismantling units	34	154065.5
Collection, dismantling and recycling units	20	134131.5
Collection, Dismantling, Recycling and Refurbishing	05	24580
Total	59	312777 tonns per year (57 centers) and 02 collection centers with a capacity of 10000 ton/year

- Eighty (80) illegal melting furnace units were dismantled in Loni District of Ghaziabad and FIR was lodged against 16 persons. Further illegal E-Waste of

6.850 tons was seized and 05 illegal godowns were sealed by the District Administration in district Moradabad.

- UPPCB has conducted groundwater monitoring at 04 points nearby Solid waste disposal site located at Deer Park, Rampur Road, Moradabad on 06.01.2020, all the parameters except iron were found within the norms. The groundwater quality monitoring at 04 points near the bank of river Ramganga was also analyzed, all the parameters were found within the limits except iron value in shallow handpumps and 2 India mark handpumps were found beyond the acceptable limits. The construction activity of TSDF proposed at Amroha has not started yet and the timelines for completion of first cell of secured landfill are December 2020.
- 5 E-waste dismantling units working in formal sector after obtaining CTO/Authorization from UPPCB are as follows:

S.No.	Name & Address of Unit	Capacity (T/Annum)
1	Future Web,48-A, Harthala Industrial Area, Kanth Road, District-Moradabad, U.P., 244001	750
2	J.A.O. E-Waste Recycling Company, Village-Jaitpur, Kashipur Road, Tehsil-Sadar, District-Moradabad, U.P., 244001	720
3	Buddha Industries, Behind Vision Export, Faridpur, Sambhal Road, District-Moradabad, U.P., 244001	250
4	Latoori Shah Traders Gata No-1396, Baroo Bhura Road, Bhojpur-Dharampur, District-Moradabad, U.P.	1200
5	Nr Ewaste Company, Gata No-235, 237, 245, 250k, Village-Sirsa Inayatpur, Tehsil District-Moradabad, U.P., 244001	750

- 201.77 MT of e-waste was collected from the legal processing units in Moradabad by M/s Karo Sambhav, an organization registered by CPCB as PRO. The collected waste was safely disposed by the unit as per the provisions of E-Waste Management Rules, 2016 from September 2019 to December 2019.

- During year 2019-2020 the e-waste disposed by different recycling units is as follows:
  - a) 06 Recycling units in Ghaziabad disposed 38785 MT
  - b) 01 Recycling unit in Greater Noida disposed 10988 MT
  - c) KARO SAMBHAV (PRO) disposed 208 MT
  - d) Samsung India disposed 58069 MT (PAN India)

Other important details provided by CPCB are as follows:

- CPCB is maintaining an online record of EPR issued on its web-portal. 73 producers of UP were issued EPR Authorization. CPCB had forwarded the EPR Authorization plans of 42 producers to UPPCB.
- CPCB has granted EPR Authorization to 1557 producers out of 1834 applications as on 12.05.2020. CPCB has also registered 35 Producer Responsibility Organisations (PRO) out of 60 applications till 01-05-2020.
- CPCB/SPCB had conducted random inspections of 195 producers. Producers associated with the non-complying recyclers namely M/s 3C Recyclers, M.G. Road, Hapur, M/s Hayat E-Recyclers, M G Road, Hapur and M/s Greeniva Recycler Pvt Ltd M G Road, Hapur were issued notice on 12.03.2020. 421 collection points of 8 producers were also verified from Apr 2019 to June 2019.
- CPCB on reviewing the fourth quarterly report of UPPCB for 2019-2020 stated that initiation of identification of non-EPR Authorization Producers was done, however, no non-EPR Authorization producer was identified. Facilities of four dismantlers/ Recyclers were inspected. Out of four units, three units were reported non-compliant on adequacy of available area and one unit was found closed. Board also verified one collection center which was presented by producer in its EPR, however the same was found to be non-complying. No details of strengthening of e-waste management system were provided by UPPCB to CPCB.

(14) The Oversight Committee also considered a very important issue regarding Extended Producer Responsibility of the producers. Presently the UPPCB does not have figures how much e-waste is going in the informal sector. It was mentioned earlier in the compliance report dated 14.12.2018 that 95% e-waste is recycled by the informal sector and only 5% is recycled by the formal sector. If we have to increase the process of recycling e-waste in the formal sector, all the producers have to form their responsibilities in EPR faithfully. The responsibility of implementing EPR is with the producers who take authorization from CPCB. The general scheme for collection of e-waste as mentioned in the authorization is:-

- (a) through dealers
- (b) through collection centres
- (c) through producers responsibility organization
- (d) buyback arrangement
- (e) exchange scheme
- (f) deposit system

These EoL products come to collection centres through authorized dismantlers/recyclers. There are very stringent provisions in the Rules for taking authorization. If some producers carry on operation without EPR authorization, it will be considered as causing damage to the environment and they will be liable to be proceeded against under Section 15 of the Environment (Protection) Act. If the EPR is refused by the CPCB, the producer will forfeit his right to sell the product in the market. Also, imports would be allowed only to producers having EPR authorization. With such stringent clause, it is assumed that all the producers will certainly get their EPR approved from CPCB. CPCB shall forward these EPR plans to respective State Pollution Control Boards for monitoring. CPCB shall also maintain an online register of EPR authorizations granted. Concerned State Pollution Control Boards shall monitor compliance of the EPR authorisation and inform CPCB of action taken. Any failure to comply would warrant CPCB to cancel the authorization.

In the light of above scheme of authorization and its implementation, it is assumed that all e-waste, which is being generated, would be bought back by the producers in the formal sector and recycled/processed scientifically. If despite the scheme, e-waste is not coming to the producers in the formal sector it shows that there is some problem in enforcement probably because of communication gap between CPCB and SPCB.

(15) When the Oversight Committee in the light of above scheme discussed this issue with UPPCB and CPCB representatives, it was found that they did not have the details even of authorized producers, the contact details of their collection centres; hence very few inspections and verifications have taken place and this scheme of EPR is not running properly.

The Committee felt that the details have to be shared by CPCB with UPPCB who have to further share it with their Regional Officers for inspection and verification on the field.

(16) Even within the producer's network, there is a very strong requirement of creating awareness amongst dealers, recyclers, refurbishers and all other stakeholders. CPCB and UPPCB need to hold workshops at regional/district levels to sensitize all the stakeholders in this regard. Secondly, it was felt that the consumer himself is not very much aware about these schemes. There is a provision in the Rules of providing contact details for facilitating return of EoL products by the producer. Unfortunately, either it is not being followed or being followed minimally. There has to be visible/legible stamping on the product itself which either is not there or is not displayed properly, hence consumer himself is not aware of these provisions fully. This leads to EoL products finding their way in the informal recycling sector.

(17) The Oversight Committee directed the UPPCB to liaison with other SPCBs and get all the details of EPR plans for authorized producers and share it with their ROs for verification.

These details with addresses should be put prominently on the website to be accessible to the inspecting officers.

(18) As mentioned in Rule 15(i) of Solid Waste Management Rules, 2016, waste deposition centres for domestic hazardous waste should be established in all urban local bodies for safe disposal of domestic hazardous waste which includes e-waste.

(19) Another step that may be useful is that informal sector should be integrated with the formal sector so that they are able to sell their e-scrap to formally authorized recyclers. Such integration provision is already there in Rule 15(c) of Solid Waste Management Rules, 2016.

05-08-2020

05-08-2020

**X** Anup Chandra Pandey

Dr Anup Chandra Pandey  
Member, Oversight Committee  
Signed by: ANUP CHANDRA PANDEY

**X** SVS Rathore

Justice SVS Rathore  
Chairman, Oversight Committee  
Signed by: SURENDRA VIKRAM SINGH RATHORE

August 05, 2020

Please visit our website: [oscngt.upsdc.gov.in](http://oscngt.upsdc.gov.in) for more information.